

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 37 OF 2020

Mr. Sayyed Mohammed Sabir Usman & Anr

...Applicants

Versus

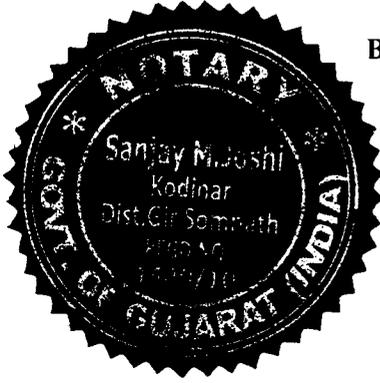
Union of India & Ors

...Respondents

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Versus

Union of India & Ors

...Respondents



Book No. 1
 Page No. 166
 Serial No. 1659
 Date 26 JUN 2023

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 12

1. Ghanshyambhai Dipsinhbhai Solanki, adult, Indian Inhabitant, the proprietor of M/s. Maruti Stone Crusher, the Respondent No. 12 abovenamed, having its principal place of business at Survey No. 35/P, Village: Arithiya, Taluka: Kodinar, District: Gir Somnath, Gujarat: 362720, do hereby solemnly state as under:

1. I say that I am conversant with the facts of the present case, and I am able to depose to the same. I say that I have read the copy of the captioned Original Application No. 37 of 2020 ("said Application") and I am filing this Affidavit in reply to the said Application, to bring on record the true and correct facts and to oppose the reliefs sought in the said Application. I reserve my right to file an Additional Affidavit in the said Application, as and when necessary, with the leave of this Hon'ble Tribunal.
2. At the outset, I deny each and every statement, allegation and averment made in the said Application, which is contrary to and/or inconsistent with records and what is stated herein. I say that nothing contained in the said Application shall be deemed to be admitted

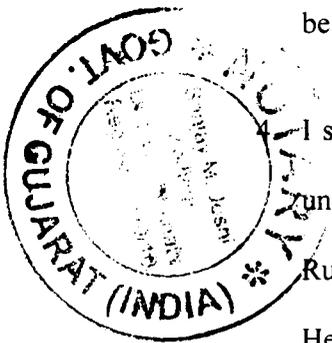
for want of specific denials or traverse. I further deny the contents of the Joint Committee Report of December, 2021 and reserve my rights to file an additional Affidavit, to place on record my objections to the Joint Committee Report of December 21.

3. It is submitted that the present Application is motivated and filed with a *malafide* intention, by knowingly making false and incorrect statements and with utter disregard for facts, solely with an intent to mislead this Hon'ble Tribunal. As such, the Applicant has come before this Hon'ble Tribunal with unclean hands and this Application is liable to be dismissed on this ground alone.

I say that Respondent No. 12 is registered mineral stocker and crushing unit, registered under the Gujarat Mineral (Preventions of Illegal Mining Transportation and Storage) Rules, 2017. This registration of Respondent No. 12 is valid till 19th December, 2029.

Hereto annexed and marked as **Annexure "A"** is a copy of the Registration Certificate dated 20th December, 2019.

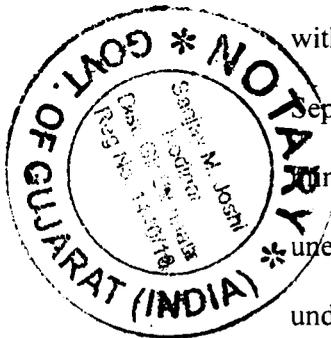
5. I say that in or around 2008, Respondent No. 12, entered into a Sale Agreement dated 3rd November, 2008 with Suresh Bhai Meru Bhai Barad admeasuring 0.10 acres, bearing Survey No. 35 Paikli at Village: Arithiya, Taluka: Kodinar, District: Gir Somnath, Gujarat ("**Crusher Land**") Hereto annexed and marked as **Annexure "B"** is a copy of the Sale Agreement dated 3rd November, 2008.
6. It is pertinent to note that, on 27th January, 1994, The Ministry of Environment and Forest issued an Environmental Impact Assessment Notification S.O. 60 (E) dated 27th January, 1994 which stated that only the mining projects having a Lease Area of more than 5 hectares would require Environmental Clearance. I say that, by this, it was clear that



Respondent No. 12 did not require any Environmental Clearance to operate on the Crusher Land since the Crusher Land was used for the purpose of stocking crushing minerals and not for mining. Hereto annexed and marked as **Annexure "C"** is a copy of the Environmental Impact Assessment Notification S.O. 60 (E) dated 27th January, 1994.

7. I say that the Ministry of Environment and Forests issued a Notification bearing No. S.O. 1533 dated 14th September, 2006 for imposing certain restrictions and prohibitions on *new* projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts. Hereto annexed and marked as **Annexure "D"** is a copy of the Notification No. S.O. 1533 dated 14th September, 2006.

8. I say that a Circular bearing No. J-15012/35/2007-IA (M) – Part dated 2nd July, 2007 was published by the Ministry of Environment and Forests, thereby clarifying the position with regard to the applicability of Notification bearing No. S.O. 1533 dated 14th September, 2006 on mining leases of 5 hectare (major minerals) and mining leases of minor minerals which have been operating before 14th September, 2006. This circular unequivocally made it clear that all such mining projects which *did not* require clearance under the Environmental Impact Assessment Notification S.O. 60 (E) dated 27th January, 1994 would continue to operate without obtaining environmental clearance till the lease falls due for renewal if there was no increase in the lease area or if there was no enhancement of production. Hereto annexed and marked as **Annexure "E"** is a copy of the Circular bearing No. J-15012/35/2007-IA (M) – Part dated 2nd July, 2007.



9. I say that, on 9th July, 2010, Respondent No. 12 wrote to the Deputy Conservator of Forests to provide a certificate of distance of the Crusher Land from the Gir Sanctuary. Hereto annexed and marked as **Annexure "F"** is a copy of the letter dated 9th July, 2010.

10. I say that on 19th July, 2010, the Deputy Conservator of Forests *vide* a letter informed the Range Forest Officer, Jamwada Range indicating that the Crusher Land was in fact situated at a distance of 5500 meters from the Sanctuary Area. Hereto annexed and marked as **Annexure "G"** is a copy of the letter dated 19th July, 2010.

11. I say that, *vide* a Consent Order dated 2nd June, 2011 bearing Reference No. A-42136 the Gujarat Pollution Control Board ("**GPCB**") granted Respondent No. 12 Consent to Establish ("**CTE**") and Consent to Establish ("**CTO**") subject to specific conditions. This consent and authorizations were valid up to 5th April, 2016. Hereto annexed and marked as **Annexure "H"** is a copy of the Consent Order dated 2nd June, 2011.

12. I say that the Ministry of Environment, Forest and Climate Change issued a *draft* notification S.O. 3370 (E) on 25th October, 2016, thereby notifying that area to an extent of up to 17.9 kilometers from the boundary of the Mithiyala Wildlife Sanctuary, 16.3 kilometers from the boundary of the Gir Wildlife Sanctuary and up to 14.98 kilometres from the Paniya Wildlife Sanctuary of Gujarat, to be declared an as Eco-sensitive Zone ("**Eco Sensitive Zone**"). Hereto annexed and marked as **Annexure "I"** is a copy of the Draft Notification S.O. 3370 (E) dated 25th October, 2016

13. I say that in or around 2017 the Gujarat Forest Department prepared a proposal for declaration of Eco-Sensitive Zone around Gir National Park & Sanctuary and Paniya & Mithiyala Wildlife Sanctuaries and made it mandatory for the project proponents to obtain clearance from the NBWL to operate. Hereto annexed and marked **Annexure "J"** is a



copy of proposal for declaration of Eco-Sensitive Zone around Gir National Park & Sanctuary and Paniya & Mithiyala Wildlife Sanctuaries.

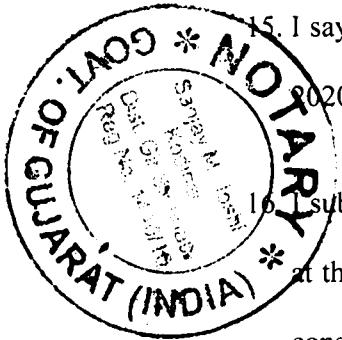
14. I say that Respondent No. 12 *vide* a renewal application dated 10th January, 2018 applied to the GPCB for renewal of the abovementioned consent and authorization on 31st January, 2018. I say that, on 31st January, 2018, the GPCB granted Respondent No. 12 CTE and CTO which was valid up to 31st March, 2021. Hereto annexed and marked as **Annexure "K"** is a copy of the Consent Order dated 31st January, 2018.

15. I say that, Respondent No. 12 has not conducted any mining activity after 31st December, 2020.

16. I submit that Respondent No. 12 has taken steps to constantly monitor that, its operations at the unit are in compliance with the applicable laws. Moreover, Respondent No. 12 has consistently and actively participated in cultural, environmental, and social enhancement of the region.

17. I say that I shall now deal seriatim with the various averments made in the Application. I state that save and except what is specifically admitted herein, all the allegations made by the Applicant against Respondent No. 12 are denied:

- a. With reference to Paragraph 1 and 2 of the Application, I state that the contents of the same are formal in nature and merit no reply.
- b. With reference to Paragraph 3 of the Application, I deny the contents thereof in totality. I repeat and reiterate what is stated hereinabove and deny all that is

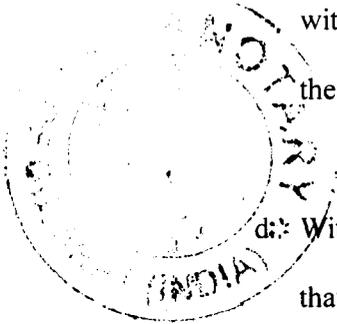


inconsistent and/or contrary thereto. I say that the facts mentioned above clearly show that Respondent No. 12 has carried out its activities legally and with applicable authorizations and permissions from the concerned authorities. I deny that the activities of Respondent No. 12 have caused irreparable damage to wildlife, environments, and ecology. I deny that Respondent No. 12 has violated any statutory provisions whatsoever.

c. With reference to Paragraph 4 to 6 of the Application, I deny the contents thereof in totality. I state that the Applicant has made unsubstantiated and frivolous allegations, with a view to mislead and misguide this Hon'ble Tribunal and abuse the process of the court.

d. With reference to Paragraph 7 of the Application, I deny the contents thereof. I say that the said Application is preferred on false and erroneous grounds. I say that the said Application is a mala fide attempt to mislead this Hon'ble Tribunal and is an abuse of the process of the court.

e. With reference to Paragraph 8, I state that the contents of the same in relation to the present Respondent, are denied in toto. I state that the bloated numbers as described in Paragraph 8 (b) (5) are baseless and are shown to mislead this Hon'ble Tribunal. I state that on the contrary, as mentioned above, Respondent No. 12 has constantly monitored that its operations are in compliance with the applicable laws. I repeat, reiterate, and confirm what is stated hereinabove and deny what is consistent and/or contrary thereto.



f. With reference to Paragraph 9, I deny the contents thereof in totality. I repeat and reiterate what is stated hereinabove and deny all that is inconsistent and/or contrary thereto. I say that the facts mentioned above clearly show that Respondent No. 12 has carried out its activities legally and with applicable authorizations and permissions from the concerned authorities. I deny that the activities of Respondent No. 12 have caused irreparable damage to wildlife, environment, and ecology. I deny that Respondent No. 12 has violated any statutory provisions whatsoever.

g. With reference to Paragraph 10 and 11, the contents of the same are denied in toto. The contents of the same are not related to Respondent No. 12 and are denied for want of knowledge.

h. With reference to Paragraph 12, it is pertinent to note that the draft notification relied on by the Applicant, has not been notified as on date of filing of the present Reply. Without prejudice to the same, I say that the Respondent No. 12's activities do not run affront to the said draft notification.

i. With reference to Paragraph 13 and 14, I deny all that is contrary and/or inconsistent with the record and what is stated herein. I say that the facts mentioned above clearly show that Respondent No. 12 has carried out its activities legally and with applicable authorizations and permissions from the concerned authorities. I deny that the activities of Respondent No. 12 have caused irreparable damage to wildlife, environment, and ecology. I deny that Respondent No. 12 has violated any statutory provisions whatsoever.



protect the flora, fauna, and in order to create a sustainable ecosystem surrounding the said Crusher Land has taken several steps.

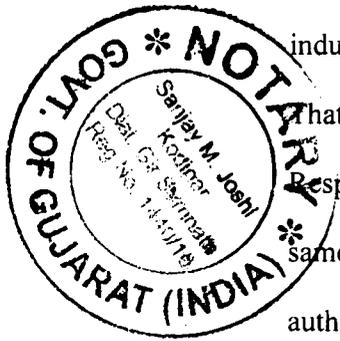
20. I say that Respondent No. 12 has been carrying crushing activity since the year 29th March, 2010. That the mining was carried out at the said Crusher Land admeasuring 0.10 Acres. I say that Respondent No. 12 is not bound to apply for the said EC under Notification of 2006. The Applicants allegation of the Respondent No. 12's violation in obtaining EC *vide* the mandatory provision under the EIA Notification of 2006 is clearly without application of mind.

21. That Respondent No. 12 has obtained the mandatory permissions before establishing industrial plant, and operation of the said industrial plant and activities connected thereto. That the request made for consent to establish and consent to operate were made by Respondent No. 12 to the concerned authorities as per procedure established by law. The same was granted to Respondent No. 12 after due consideration by the concerned authorities.

22. That Respondent No. 12 has in good faith built a 'Green Belt' so that the movement of wildlife animals is not obstructed by the functioning of the Crusher. I crave leave to refer and rely upon relevant photographs of the Green Belt at the time of the hearing.

23. I say that, at present, Respondent No. 12 has shut the operation of the crusher at the said Crusher Land.

24. I say that in view of the aforementioned facts and submissions, it is abundantly clear that the Respondent No. 12 has from time to time, taken steps to apply for Environment Clearance Certificates, Wildlife Clearance Certificates, permissions/ Consent to Establish,



Consent to Operate and subsequent follow ups with the concerned authorities for obtaining the said clearances and other renewal applications and has carried out its activities with requisite permissions and authorisations from the concerned authorities.

25. In view thereof, I say that the said Application preferred by the Applicant is liable to be rejected with exemplary costs.

Date: 30 JUNE 2023

Place: Gir Somnath

Respondent No. 12

Parinam Law Associates

Advocates for the Respondent No. 12

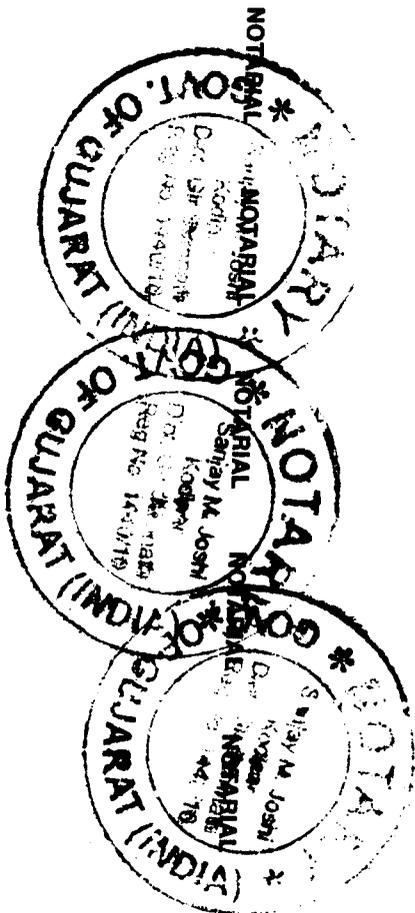
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SOLEMNLY AFFIRMED AND SIGNED, BEFORE, ME

SANJAY M. JOSHI
Advocate & Notary
Kodinar (Gujarat)

26 JUN 2023

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL





VERIFICATION

I, Ghanshyambhai Dipsinhbhai Solanki, adult, Indian Inhabitant, the proprietor of M/s. Maruti Stone Crusher, the Respondent No. 12 abovenamed, having its principal place of business at Survey No. 35/P, Village: Arithiya, Taluka: Kodinar, District: Gir Somnath, Gujarat: 362720, do hereby state and declare that what is stated in the foregoing Paragraphs is true to my own knowledge and are based on records, information, beliefs and I believe the same to be true.

Solemnly declared at Gir Somnath)

Dated this 30 day of June, 2023)


Respondent No. 12



Parinam Law Associates

Advocates for Respondent No. 12

Annexure- A

Office of the Geologist
Geology & Mining Dept.
Collector office Building, 2nd floor, Block No. 348 to 354,
At. Inaj, Ta. Veraval, Dist : Gir Somnath

TEL.No.(02876) 240040

E.Mail. geologist-girsomnath@gujarat.gov.in

NO:GI/Stock/ 5856

DT. / /2019
20/12/2019

FORM-C
FORM OF GRANT OF REGISTRATION
(see rule-4(6))

Sr.No.	Item Details	Perticulars
1.	Name of the person/company registered.	Maruti Stone Crusher
2.	Full address.	Manghar, Devli Road, Kodinar
3.	Father's name in full (in case of firm, given names and address of partner and person holding power of attorney to act on behalf of the firm).	Rajubhai Hamirbhai Solanki & Ghansyambhai Dipsinhibhai Solanki
4.	Profession of the registrant.	Trader
5.	Specific place or place of storage (Not applicable for end user).	Survey No : 35/p2/p1 Area : 0.10.12 At : Arithiya, Ta : Kodinar, Dist : Gir Somanth.
6.	Specific purpose for which registration is granted.	Selling, Storing, Trading
7.	Name of mineral/ore covered under the registration.	Black trap
8.	Challan No. showing payment of security deposit.	Not applicable.
9.	Name and address of persons/firm from whom the mineral/ore will be purchased/procured (Not applicable for end user).	From own lease and authorized lease holder
10.	Period of registration.	10 Years.
11.	No. and date of application for this registration.	No : 57 Date of application : 10/9/2018

Date : 20/12/19

Place : Gir Somanh

અધિકારી કચ્છ
મુસ્તદ્દારી
ગીર સોમનાથ

COLLECTOR
GIR SOMNATH

૨૯/૧૨/૧૯
૨૪/૧૨

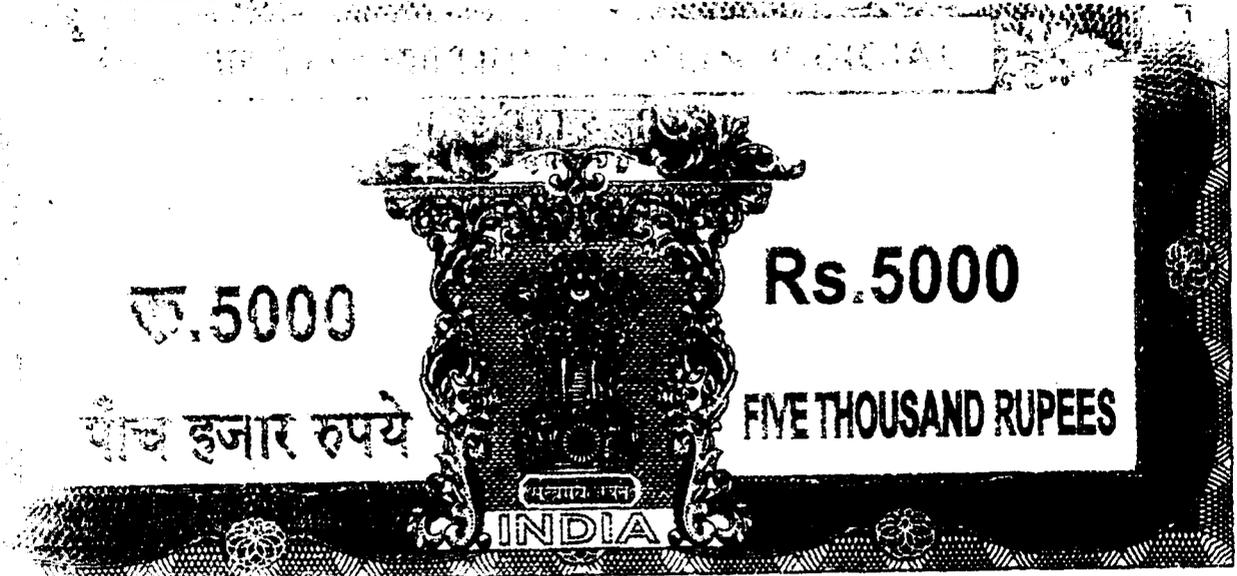
To.

Maruti Stone Crusher,
C/O Rajubhai Hamirbhai Solanki & Ghansyambhai Dipsinhibhai Solanki
Manghar, Devli Road, Kodinar.

Copy to,

- Royalty Inespector, Gir Somanath

Annexure- B



જાનકાણી માર્કેટ

કો. નો. નં. ૨૫૭૭ કિલો. ૫૦૦૦.૦૦
 મહાનગર પાલિકાના હસ્તાક્ષરે
 જિલ્લા ટ્રીબ્યુનાલ કા. જોડા
 તારીખ ૧૧/૧/૦૧
 જા.પા. નં. ૨૧
 ડે.પ. નં. ૩૦૫
 જા.પા. નં. ૩૦૫

વેચાણ દિવસ



280/1/3
 5000

" વેચાણ દસ્તાવેજ રૂ. ૫૦,૦૦૦/- રૂપિયા પુરાનો..."

ડીસ્ટ્રીક્ટ જુનાગઢ સબ ડીસ્ટ્રીક્ટ કોડીનાર તાબાનાં મોજે અરીકીયા ગામના રે.સર્વેનંબર-૩૫/પૈ.૨/પૈ.૧ ની ચો.મી. ૧૦૧૨ ની ઔદ્યોગિક હેતુ સ્ટોન ફ્રેશર માટે બિનખેતીની જમીન પૈકી પરિચ્છ ભાગની ચોરસમીટર. ૫૦૬.૦૦ જેમા પાર્કીંગ માટેની ખુલ્લી જમીન, રસ્તા માટેની ખુલ્લી જમીન, માર્જીનની ખુલ્લી જમીન, બાંધકામ યુનીટની ખુલ્લી જમીન વેચાણનો દસ્તાવેજ રૂ. ૫૦,૦૦૦/- અંકે પચાસ હજાર રૂપિયા પુરાનો.....

- સુરેશકુમાર (સજુભાઈ હમીરભાઈ અટક સોલંકી ધંધો ખેતી ઉ.વ.આ. ૩૩ રહે. કોડીનાર ઠે. દેવળી રોડ " માનવર " તા. કોડીનાર જિ. જુનાગઢ વલ્લિનં....
- વા.સી.આ.નાથ (સુરેશકુમાર પેરુભાઈ અટક બારડ ધંધો ખેતી ઉ.વ.આ. ૩૮ રહે. દેવળી તા. કોડીનાર જિ. જુનાગઢ નો....

કદ હું સમોને આ નીચે લખેલ મારી માલીકીની ઔદ્યોગિક હેતુમાટેની (સ્ટોન ફ્રેશર) ની બિનખેતી પૈકી પરિચ્છ ભાગની ચો.મી. ૫૦૬.૦૦ ના માપની જમીન વેચાણનો દસ્તાવેજ લખી જાણવું કે.....



ગુજરાત (GUJARAT)

૨૦૧૧/૧૨
 ડીપોઝિટર નામ
 ૨૧૧૧૧૦૧
 ગુજરાત દિવા.
 ગામ નંબર (૧)
 ગામ નંબર (૨)

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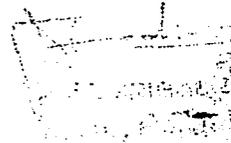
નાં સેક્ટર જિલ્લા વિકાસ અધિકારી સાહેબ દ્વારા નંબર ને અરજ કરતા મહે. જિલ્લા વિકાસ અધિકારી સાહેબ દ્વારા નં નં. લે/ડ/સેક.સી/૧૦૦/૨૦૦૭/૦૮ તા. ૪/૮/૨૦૦૮ નાં હુકમથી સડર કોમ્પાઈન્ડેડ ડેવલપમેન્ટ સ્ટોન ફાયરના માટે બિનગેનીમાં ફરેલી છે. અને નામબ નગર નિયોજક કી હુકમ નંબર પત્ર ડેલ/કોડીનાર/સીકો/૪૫૮/ તા. ૪/૩/૨૦૦૮ નાં સેક્ટર યોજોગિક ડેવલપમેન્ટ ફાયર માટે સ્કેમ સંજુર સ્કેમ છે. જે જમીન નુ માત્ર કરતા નીચે મુજબ છે.

- પુર્વ - પરિમિત ૨૫.૩૦ મીટર તથા
- ઉત્તર - દક્ષિણ ૪૦.૦૦ મીટર જેમ જમીનના પુર્વીક ૧૮૬.૨૦ મીટર તથા પાશ્ચીમની પુર્વીક જમીન ૧૪૬.૦૦ તથા પાશ્ચીમની પુર્વીક જમીન ૧૩૬.૫૫ તથા આંતરીક રસ્તાની જમીન ૨૫૦.૦૦ તેમ જુલ સળી બોરસાઈટર ૧૦૧૨.૦૦ મત્રેલ છે.
- જે જમીન વેકી તામેને પરિમિત તામેને જમીન વેકી સ્વાપુ ડું. જેનુ માત્ર નીચે મુજબ છે.
- પુર્વ - પરિમિત ૧૨.૬૫ મીટર તથા
- ઉત્તર - દક્ષિણ ૪૦.૦૦ મીટર નાં જુલ બોરસાઈટર ૫૦૬.૦૦ તથા છે.
- જેમ પુર્વીક માટેની પુર્વીક જમીન, પાશ્ચીમ માટેની પુર્વીક જમીન પાશ્ચીમની પુર્વીક જમીન, બાકીના પુર્વીકની પુર્વીક જમીનને સમાવેલ સ્કેમ છે. જેની સ્વાપુસિયા નીચે મુજબ છે.
- પુર્વ - જેમ પેકી ની બાકી રહેલી જમીન છે.
- પરિમિત - લાગુ સર્વેનમર - ૨૭ ની જમીન છે.
- તેલે - લાગુ સર્વેનમર - ૩૫ ની ની જમીન છે.

ગામ નમુનો નંબર ૬ હક પત્રક

જિલ્લા	ગુનાગઢ	તાલુકા	કોડીનાર	મોજે	અરીઠીયા
નોંધ નં: તારીખ: ફેરફારના પ્રકાર	નોંધની વિગતો:		ફેરફારને સંબંધિત સરવે/બ્લોક નંબર અને પેટા હિસ્સો તથા તેનો ખાતાનંબર	ખગાઉની નામનું નોંધનો ક્રમાંક/તારીખ	તપાસણી કરનાર અધિકારીનો શેરો અને સહી/તારીખ તથા નામ/હોદ્દો
876 03/03/2010 વેચાણ	<p>વેચાણ હકક પ્રાપ્ત કરનાર શ્રી રાજુભાઈ હમીરભાઈ સોલંકી રહે.કોડીનાર શ્રી સુરેશકુમાર મેરુભાઈ બારડ મોજે-અરીઠીયા ગામની ગા.નં.ર ના અનુક્રમ નં.૫૦ થી ઔદ્યોગિક હેતુ માટેની નીચે મુજબની બીનખેતીની મિલકત ધરાવે છે.</p> <p>રે.સ.નં.૩૫/૫૨/૫૧ ની ચો.મી. ૧૦૧૨ ની ઔદ્યોગિક હેતુ સ્ટોન કશર માટે બિનખેતીની જમીન માંથી પશ્ચિમ ભાગની ચો.મી.૫૦૬.૦૦</p> <p>ઉપરોક્ત મિલકત મજકુરએ શ્રી રાજુભાઈ હમીરભાઈ સોલંકી રહે. કોડીનાર ને રજી.દસ્તાવેજ નં.૧૨૮૦ તા.૩/૧૧/૨૦૦૮ થી રૂ.૫૦,૦૦૦/- માં વેચાણ આપતા ખરીદનાર તરફથી (૧) રજી.દસ્તાવેજની નકલ (૨) ગા.નં.ર ની નકલ (૩) લે-આઉટ પ્લાનની નકલ (૪) બિનખેતી હુકમની નકલ (૫) અરજી રજુ થતા નોંધ દાખલ કરવામાં આવી.</p> <p>તલાટીની સહી અને સિક્કો</p>		રે.સ.નં.૩૫/૫૨/૫૧ ની ચો.મી. ૧૦૧૨ ની ઔદ્યોગિક હેતુ સ્ટોન કશર માટે બિનખેતીની જમીન પૈકી પશ્ચિમભાગની ચો.મી.૫૦૬.૦૦ ની જમીન		<p>* પ્રમાણિત</p> <p>૧૩૫ ડી ની નોટીસ બજેલ છે. રજી.દસ્તાવેજની નકલ રજુ છે. ગા.નં.ર ની નકલ રજુ છે. કિરાયા માટે. --પ્રમાણિત--</p> <p>કે.જી.ચાવડા સ.ઓ.કોડીનાર તા.૨૭/૫/૨૦૧૦</p>

જનરલ સિક્કો



૧૬/૦૭/૨૦૧૦ ૧૬:૦૮:૦૮ ની સ્થિતિએ

3060057771

વેચાણની નકલ / અંકે રૂ.૫/- (રૂપિયા પાંચ પુરા) મળેલ છે. આભાર સહ

સંદર્ભ : રાષ્ટ્રીય સૂચના-વિહીન કેન્દ્ર, ગુજરાત રાજ્ય

Ver :2.4.9

મામલતદાર કચેરી, ગુજરાત રાજ્ય

... વિગેરે કરેલ નથી. તેમજ નામના હકોને નુકસાન થાય તેમજ કુલ કરવા લગી આમ સદર જમીન માં તમોને બિન જોખમી નકરતી અઘાટ ન દાવા કરવામાં વાંધા નકરતર તમા બોજારોથી પુકા વેચાણ દરતાવેજ કરી આપેલ છે. તેમજ તમાને તમાવનારી તમામ હરકતો માં એકંદર જવાબદારીઓ મારા શીર છે. અને તે તમાને વધે દૂર દશવો આપવાની રહેશે.

તમે વેચાણ આપેલ જમીન મારે તમોને ચરકારી સહકારી વિગેરે સક્કમ અધિકારી સામક મામલે કરાવી આપવાની છે. અથવા સદર જમીનનાં તમો આજથી માલીક કબજેદાર તમો આ લોખનાં પ્રધારે તમા તમારા તમા મામલે કરાવી લેવા તમો માલીક મુખત્યાર તમા કુબરુમાં સહી સમીતની જરૂર પડેતો મારે કુબરુ આવી જરૂરી સહી શિક્ષા વિગેરે કરેશે.

તમો વિથોટી વેરો માં આજ તારીખ સુધીનો ભરી આપેલ છે તેમજ તમા બાકી નિકળેતો તે તમા જવાબદારી મારા શીર છે. અને આજથી સદર જમીનને લગતા વેરા વિગેરેની રકમ તમારી તમો લખાવીલેનાર નાં શીર રહેશે.

તમા પારી સજીબુશીથી તમા અકકલ હોશીયારીથી અને સ્વસંતોષપણે વાંચી વંચાવી વિશ્વાસીને મનતપનાં સવધાન પણામાં કોઈપણ જાતનાં દામ દબાણ વગર લખી તે તમા મારા વંશ વારસો તમામને કબુલ મંજૂર અને બંધનકર્તા સહી છે.

સવેજ સ્ટેમ્પ રૂ. ૩૨૦૦/-નાં ઉપર લખી અત્રે લખાણ પુર્ણ કરેલ છે.

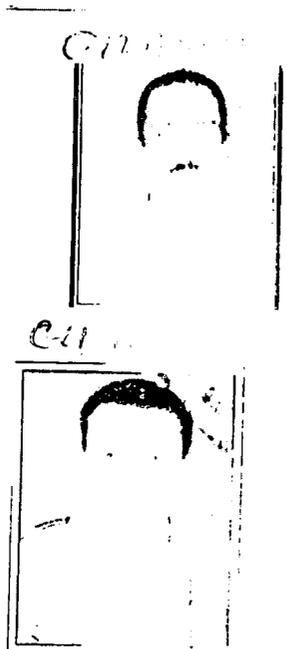
11/1/2022

દા:- શાહ કમલેશકુમાર પાનાચંદ,
બોન્ડ સર્ઈટર, કોડીનાર
સાક્ષીનીસહી.
૧૩/૩૨૨૭૨૨૨૨૨૨૨૨

સહી
મુસ્તફા મુસ્તફા

૨- સહી સહી સહી

(૧)



સહી.

૨૦૨૨

મુસ્તફા મુસ્તફા મુસ્તફા



૧૩/૩૨૨૭૨૨૨૨૨૨૨૨



1280 6 9

અનુક્રમ નંબર ૧૨૮૦
 સને ૨૦૦૮ ના નવેમ્બર માસની
 ૩ મી તારીખે ૧ થી ૨
 વાગ્યાની વચ્ચે કોડીનાર સબ રજીસ્ટ્રારની
 કચેરીમાં રજુ કર્યાં.



રાજુભાઈ ડાંગર ભાઈ રાજુભાઈ
 રાજુભાઈ ભીરભાઈ સોલંકી

(જ. એચ. જાદવ)
 સબ રજીસ્ટ્રાર
 કોડીનાર

પહોંચ નંબર :-	૨૦૦૮૦૬૦૦૦૧૮૮૭
કી પહોંચી છે તે	રૂ. પૈસા.
નોંધવાની કી :-	૫૦૦
કોટી કી પાનના(૭):-	૭૦
ટપાલ :-	૦
એકંદરે કુલ :-	૫૭૦

(અંકે રૂપિયા પાંચસો સીતેર પુરા.)

(જ. એચ. જાદવ)
 સબ રજીસ્ટ્રાર
 કોડીનાર

પં. નં.	પસકારનું નામ અને સરનામું	ઉમર	ભેટોચાલ	ડા.બ.અ.ની ડાય	સહી
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આપનાર
 સુરેશકુમાર મેરૂભાઈ બારડ (ખેતી)
 રે. દેવળી
 તા. કોડીનાર જી. જુનાગઢ

૩૮



સુરેશકુમાર મેરૂભાઈ

દસ્તાવેજ લખી આપનાર
 આ દસ્તાવેજ લખી
 આપ્યાનું કબુલ કરે છે.

સબ રજીસ્ટ્રાર ઓફિસ
કોડીનાર તા. ગુનાગઢ

જેમને સબ-રજીસ્ટ્રાર ઓળખે છે, તેઓ
કહે છે કે સદરહુ લખી આપનારને તેઓ જાતે
ઓળખે છે. અને તેમની ઓળખાણ આપે છે.

12/07/08
2008

શ્રી રાજીવભાઈ

તારીખ ૩ માઠે નવેમ્બર - ૨૦૦૮

શ્રી રાજીવભાઈ

(જે. એચ. જાદવ)
સબ રજીસ્ટ્રાર
કોડીનાર

બજાર કિંમત નક્કી કરવા અંગેનું
ફોર્મ નં.૧ રજુ થયેલ છે.
તા. ૦૩/૧૧/૨૦૦૮

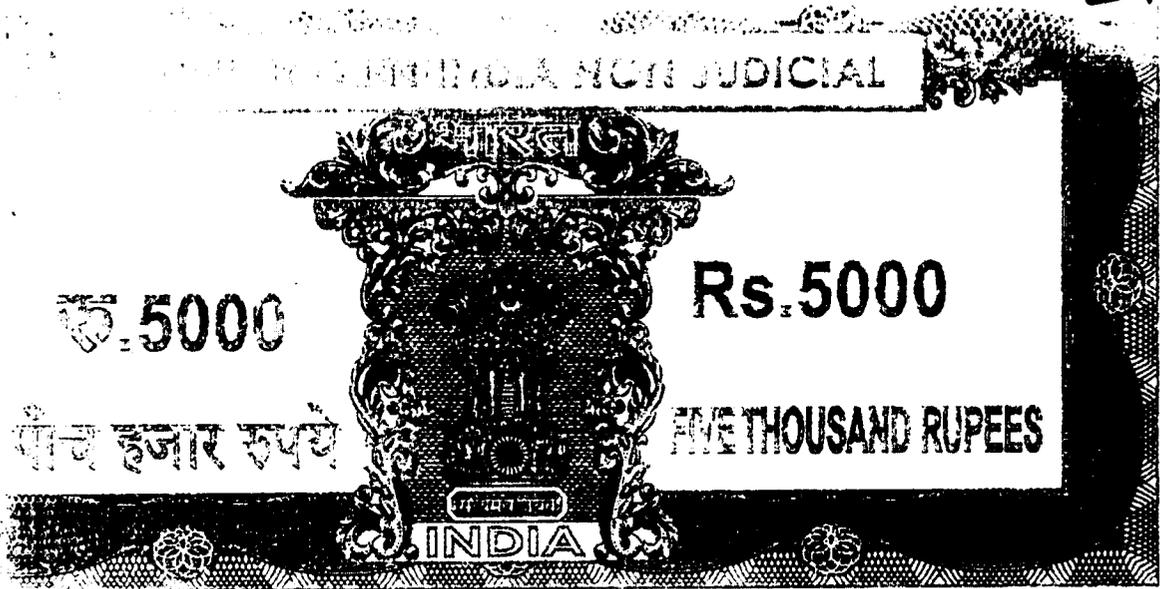
શ્રી રાજીવભાઈ

(જે. એચ. જાદવ)
સબ રજીસ્ટ્રાર
કોડીનાર

૧ નંબરની બુકના ૧૨૮૦ નંબરે નોંધાયો
તારીખ : ૦૩/૧૧/૨૦૦૮

શ્રી રાજીવભાઈ

(જે. એચ. જાદવ)
સબ રજીસ્ટ્રાર
કોડીનાર



GUJARAT

કે. ર. ૧૨૫૩૬ દિવસ રૂ. ૫૦૦૦/-
 મહેશ્વર દાસરાજભાઈ દેરાજીભાઈ કોલેક્ટર
 સેવકા ડીપોઝિટ ઓફીસ
 સુરેશકુમાર મેરુભાઈ
 સુભાષચંદ્ર રા. કાલેશ્વર



1279 1 7

"વેચાણ દસ્તાવેજ રૂ. ૫૦,૦૦૦/- રૂપિયા પુરાનો..."

ડીસ્ટ્રીક્ટ જુનાગઢ સબ ડીસ્ટ્રીક્ટ કોડીનાર તાબાનાં મોઝે અરીઠીયા ગામના
 સેવકા ડીપોઝિટ-૩૫/૧૨/૧૧ ની ચો.મી. ૧૦૧૨ ની ઔદ્યોગિક હેતુ સ્ટોન ફ્રેશર માટે બિનખેતીની
 જમીન પૈકી પુર્વ ભાગની ચોરસમીટર. ૫૦૬.૦૦ જેમા પાર્કીંગ માટેની ખુલ્લી જમીન, રસ્તા
 માટેની ખુલ્લી જમીન, ગાજીનની ખુલ્લી જમીન, બાંધકામ યુનીટની ખુલ્લી જમીન વેચાણનો
 દસ્તાવેજ રૂ. ૫૦,૦૦૦/- અંકે પચાસ હજાર રૂપિયા પુરાનો,.....

મહેશ્વરદાસરાજ)(મનશ્યામભાઈ દિપસિંહભાઈ અટક સોલંકી ધંધો ખેતી ઉ.વ.આ. ૩૫
 રહે. કોડીનાર ઠે. દેવગી રોડ " માનવર " તા. કોડીનાર જિ. જુનાગઢ વાળાને....

સુરેશકુમાર)(સુરેશકુમાર મેરુભાઈ અટક વ્યાસ ધંધો ખેતી ઉ.વ.આ. ૩૮
 રહે. દેવગી તા. કોડીનાર જિ. જુનાગઢ નો....

જેમ હું તપોને આ નીચે લખેલ મારી માલિકીની ઔદ્યોગિક હેતુમાટેની (સ્ટોન ફ્રેશર) ની
 જમીન પૈકી પુર્વ ભાગની ચો.મી. ૫૦૬.૦૦ ના ભાગની જમીન વેચાણનો દસ્તાવેજ
 આપુ છું કે,.....



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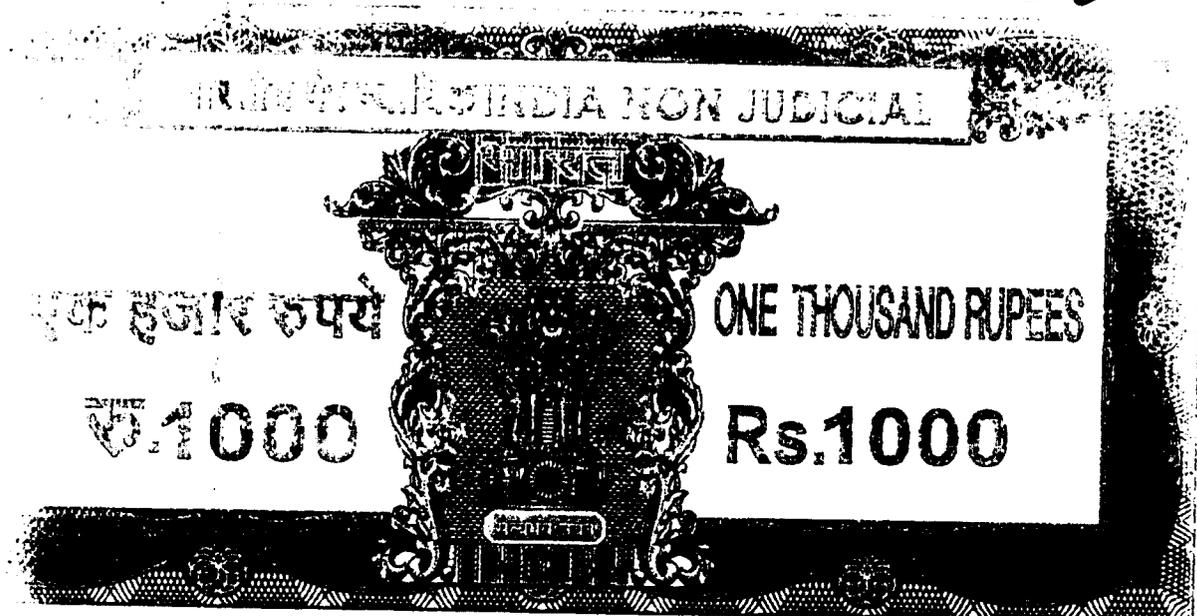
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નીચે લખેલી જમીનના હકદારના બંધાર ભાવ મુજબ મેં તમારા પાસેથી આજરોજ રૂ.૫૦,૦૦૦/-
 જે ચુકવે અવેજ મને તમને લખાવીલેનાર પાસેથી
 જમીન મળી છે. જેની સાથે હું પહોંચ રિવકર છું. તેના બદલામાં નીચે લખેલી જમીન હું તમને
 વેચાણથી આપુ છું જેની હક વિગત તમાર સહુસીદા નીચે મુજબ છે.

સીટીકે જુનાગઢ અને સીટીકેટ કોલીનાર તાબાનાં મોજે અસીકીયા જામની સિવાની જમીન માથ
 રજાનાં જુનાગઢ જીલ્લાવાલે મારી ખાલીકીની અને મારી ખોલાની જાતખેલીની અને રેવન્યુ રેકર્ડ માં
 વાલે જમીન ખાલી ખેલીની જમીન લે.આરે.ચો.મી. ની આવેલી
 ઉપ/લે.૨/૧.૨ ૦-૧૦-૧૨

જે જમીન ખેલીના હેતુમાટે જુની હરબની આવેલી જે જમીન ઐતીહાસિક રીતે ફરાર માં હેતુમાટે
 સિવિલિયન નક્કી કરવા માટે સરકાર અધિકારી પાસે મંજૂરી માગતા માટે. કલેક્ટર સાહેબ જુનાગઢ
 નાં સર/લે.૨/૧/૨/૩/૦૫ તા. ૧૦/૨/૨૦૦૨ માં હુકમથી બિનખેલીની મંજૂરી આપેલી છે.
 મારી તે મંજૂરીનાં હરબિન મુજબ વાલે જમીનનાં હરબિન મુજબ સરકાર જમીનની ઐતીહાસિક
 હેતુમાટે સિવિલિયન હેરબના માટે સરકાર અધિકારી પાસે ૨૭ મારાની બંધાર પદવાનથી મેં ખેલી
 ની રહેને પણ ૨૭ મારાની બંધાર સિવિલિયની મંજૂરી મેં ખેલીની રહી ખેલીના હેતુમાટે માટે.
 મારા જમીન જુનાગઢ વાલે જુનાગઢ વાલે જમીન અધિકારી અધિકારી અધિકારી અધિકારી અધિકારી
 તા. ૨૩/૫/૨૦૦૮ નાં રોજ હુકમ મળેલ છે. તમારના
 જમીન ઐતીહાસિક હેતુમાટે (સરકાર ફરાર) માટે બિનખેલીનાં હેરબના માટે તા. ૨૩/૫/૨૦૦૨



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૨૨/૭/૬૨ ૧૦૦૦/-
 દાવજીભાઈ દિવાલોઈ વતી
 ડાહ્યા ડાહ્યા
 ૧૧/૧૧/૦૬ ગુરુદેવ દેવ.

મુ. મ. મ. મ.
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આ પેઠે જિલ્લા વિકાસ અધિકારી સાહેબ જુનાગઢ ને અરજ કરતા માટે, જિલ્લા વિકાસ અધિકારી સાહેબ જુનાગઢ નં. ૩/૨/૨૦૦૭/૦૮ તા. ૧૮/૨૦૦૮ નાં હુકમથી વહર જમીન ઓર્થોગોનલ હેતુ માટે ડાહ્યા ડાહ્યા ના માટે બિનપોલીસ કરેલી છે. અને નાચબા નગર નિવોજક શ્રી દુર્ગામણી ૨૨ ડેવ/પોલીસ/અરીયા/કપલ/તા. ૪/૩/૨૦૦૮ નાં લેજ ઓર્થોગોનલ હેતુ રટોન પ્રકાર માટે પ્લાન તૈયાર થયેલ છે. જે જમીન તુ યાપ કરતા નીચે મુજબ છે.

પુર્વ - પશ્ચિમ ૨૫.૩૦ મીટર તથા
 ઉત્તર - દક્ષિણ ૪૦.૦૦ મીટર જેમ અધિકાય મુનીટ ૧૮૬.૨૦ મીટર તથા માર્જીનની મુલતી જમીન ૪૪૨.૩૦ તથા પાર્કીંગની મુલતી જમીન ૧૨૯.૧૫ તથા અંતરીક રસ્તાની જમીન ૨૫૦.૩૬ તેમ કુલ મુલતી ચોરસામીટર. ૧૦૧૨.૦૦ થાયેલ છે.

જે જમીન પોલીસને પુર્વ ભાગની જમીન લેવામાં આવે છે, જે તુ યાપ નીચે મુજબ છે.

પુર્વ - પશ્ચિમ ૧૨.૦૫ મીટર તથા
 ઉત્તર - દક્ષિણ ૪૦.૦૦ મીટર નાં કુલ ચોરસામીટર. ૫૦૬.૦૦ થાય છે.

જે ના પાર્કીંગ માટેની મુલતી જમીન, રસ્તા માટેની મુલતી જમીન માર્જીનની મુલતી જમીન, પાર્કીંગની મુલતી જમીનનો સમાવેશ થયેલ છે. જેની અપુરિયામ નીચે મુજબ છે.

પુર્વ - પશ્ચિમ ૧૨.૦૫ મીટર - ૩૫ મી. ની જમીન છે.
 ઉત્તર - દક્ષિણ ૪૦.૦૦ મીટર - ૩૫ મી. ની જમીન છે.
 પુર્વ - પશ્ચિમ ૧૨.૦૫ મીટર - ૩૫ મી. ની જમીન છે.

સાચી જમીન

૨૫૭૬/૩

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દાખલા નંબર ૨૧૧૫૧૦૮

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જાણીતી જમીન

૧૧૫૫૧૦૮

જાણીતી જમીન

૧૨૭૧ ૫ ૭

સાચી જમીન

સાચી જમીન - સાચી જમીન - ઉપર પે. ની જમીન છે.

એ રીતે તમોને વેચાણ આપેલ જમીનની ચતુ:સિમા છે.

ઉપરોક્ત ચતુ:સિમા અને ઉદ્ધ વિગત વાળી ઔદ્યોગિક હેતુઓને જમીનને આજથી મારા લાભમાં વધુમાં તમામ પ્રકારનાં હકકો સહ: તમા જમીનમાં જવા આવવામાં તેમજ ટેકટર ટેઈલર વિશે વાકુનો વાવવા સહ જવાનાં રક્ષાનાં હકકો સહ: તમોને ઉપર લખ્યા રૂપીયામાં આજરોજ મારા ન દાવા વેચાણ આપી સહ જમીનની પ્રાપ્તિ કરવો તમોને આજરોજ સ્વચ્છ ઉપર આપી તેમ જિલ્લા કોર્ટ સહ સીધી આપેલ છે. તેમ તમોએ તમારા કબજામાં રાખવાની લીધેલ છે. તેમ જમીન સહ જમીનનો તમો તમારા વંશ વાલી વારસો માસીકી હકકે વાપર ઉપરોક્ત લોગવટો વ્યવસ્થા વ્યવક્રમ તમો તમારી ધરતી પુનઃ તમારા મન પરંતુ ખુશીથી કરવા તમો માસીકી સુખત્યાર છો.

સહ જમીન માસીકીની અને તેમજ સ્વતંત્ર ક્વાજા લોગવટની સુવેદા છે. જેની તેમજ સાચી જમીન વીજા કોર્ટપણ ઉપરનો કોર્ટપણ પ્રકારે વાગ લાગ હકક સિવાય કે કિલ સમંતિ હા મનો વિશે નથી. જેની સહ જમીન તમોને વેચાણ કરવાવેજ કરી આપવા અને સંપુર્ણ હકક અને અધિકાર છે. તેમજ સહ જમીન કોર્ટપણ માસીકી વ્યક્તિનાં કે સરકારી સહકારી વેંકટાં કે મોજીનાં વારસાનાં કે મોજીનાં વારસા નથી. તેમ સહ જમીન ઉપર કોર્ટપણ ની લેખોનો વિશે કરેલ નથી. તેમ અને કોર્ટને વેચાણ વીની વ્યક્તિ દ્વારા કે નીલાઈ કે લેટવમેટથી વાવવા કરેલ

સહર જમીનનો જમીનદાર વિગેરે કરેલ જમી તેમજ તમારા હકકોને નુકસાન થાય તેવા કારણોસર કરેલ જમી. આમ સદર જમીન મે તમોને બિન જોખમી નકરતી અઘાટ ન દાવા કરવામાં આવે તો તકરાર તમા બોજાઓથી મુક્ત વેચાણ દસ્તાવેજ કરી આપેલ છે. તેમછતાં તમોને મે સાવજથી તમાર હરકતોની એકંદર જવાબદારીઓ મારા શીર છે. અને તે તમોને મારે મેમને દુર કરાવી આપવાની રહેશે.

સદર તમોને વેચાણ આપેલ જમીન મારે તમોને ગરકારી રાહકારી વિગેરે સહમ અધિકારી સમક્ષ તમારા નામે નામકેર કરાવી આપવાની છે. અગવા સદર જમીનનાં તમો આજથી માલીક કબજેદાર બનતા હોય તમો આ લેખના આધારે તમો તમારા નામે નામકેર કરાવી લેવા તમો માલીક મુખત્યાર છે જેમા મારી રૂબરૂનાં સહી સમીતિની જરૂર પડેતો મારે રૂબરૂ આવી જરૂરી સહી સિકકા વિગેરે કરી આપવાનાં રહેશે.

સદર જમીનનો માલિકી પેલો મે આજ તારીખ સુધીનો ભરી આપેલછે તેમછતાં બાકી નિકળેતો તે સહમ ભારવાની જવાબદારી મારા શીર છે. અને આજથી સદર જમીનને લગતા વેરા વિગેરેની સહમ ભારવાની જવાબદારી મારે જવાબદારીનાં શીર રહેશે.

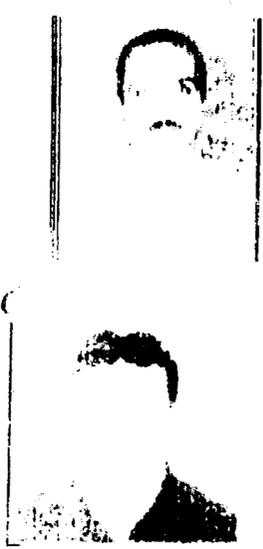
આ દસ્તાવેજ મારા કબજીપુરીથી તથા અકકલ હોશીયારીથી અને સ્વસંતોષપણે વાંચી વંચાવી સાંભળી સમજી લેવા મે પમતનનાં સાવધાન પણામાં કોઈપણ જાતનાં દાબ દબાણ વગર લખી આપેલ છે. જે મને મારા કોઈવા વારસો તમામને કબુલ મંજૂર અને બંધનકર્તા સહી છે.

આ દસ્તાવેજ કોઈપણ રૂ. ૭૧૦૦/-નાં ઉપર લખી અત્રે લખાણ પુર્ણ કરેલ છે.
તા. ૧૨/૨૦૦૦

બેબાપનારનીસહી.
બા. ૨૭ ૨૩૨૭/૧૧૧૧/૨૩૨૧૧૧

દ:- શાહ કમલેશકુમાર પાનાચંદ,
બોન્ડ રાઈટર, કોડીનાર
સાક્ષીનીસહી.
૧૨/૨૩/૨૦૦૦

૨/૨૩/૨૦૦૦



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બા. ૨૭ ૨૩૨૭/૧૧૧૧/૨૩૨૧૧૧

બેબાપનારનીસહી



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અનુક્રમ નંબર ૧૨૭૮
 સને ૨૦૦૮ ના નવેમ્બર માસની
 ૩ મી તારીખે ૧ થી ૨
 વાગ્યાની વચ્ચે કોડીનાર સબ રજીસ્ટ્રારની
 કચેરીમાં રજુ કર્યા.



દનશ્યામભાઈ દિપસીંહભાઈ સોલંકી
 ઘનશ્યામભાઈ દિપસીંહભાઈ સોલંકી

(જી. એચ. જાદવ)
 સબ રજીસ્ટ્રાર
 કોડીનાર

પહોંચ નંબર :- ૨૦૦૮૦૬૦૦૦૧૮૮૬
 ફી પહોંચી છે તે રૂ. પૈસા.
 નોંધવાની ફી :- ૫૦૦
 ભેટો ફી પાનના(૭):- ૭૦
 ટપાલ :- ૦

એકંદરે કુલ :- ૫૭૦

(અંકે રૂપિયા પાંચસો સીતર પુરા.)

(જી. એચ. જાદવ)
 સબ રજીસ્ટ્રાર
 કોડીનાર

અનુ. નંબર	અરજદારનું નામ અને સરનામું	ઉંમર	શેડોગ્રાફ	ડા.બા.બં.ની છાપ	સહી
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આપનાર
 ૧) સુરેશકુમાર મેરભાઈ બારડ (ખેતી) ૩૮
 રે. દેવળી
 તા. કોડીનાર જી. જુનાગઢ



જાણી શ્રી સુભાષીબેનભાઈ

દસ્તાવેજ લખી આપનાર
 આ દસ્તાવેજ લખી
 આપ્યાનું કબુલ કરે છે.

૧. કમલેશ પાનાચંદ શાહ (બોન્ડ રાઈટર)
 ઠ. ખરીદ વેચાણ સંઘ સામે,
 તા. કોડીનાર જી. જુનાગઢ

જેમને સબ-રજિસ્ટ્રાર ઓળખે છે, તેઓ
 કહે છે કે સદરહુ લખી આપનારને તેઓ જાત
 ઓળખે છે. અને તેમની ઓળખાણ આપે છે.

1299 77

2000

૧. સા. રજિસ્ટ્રાર જુનાગઢ

તારીખ ૩ માઠે નવેમ્બર - ૨૦૦૮

સા. રજિસ્ટ્રાર જુનાગઢ

(જ. એચ. જાદવ)
 સબ રજિસ્ટ્રાર
 કોડીનાર

બંબાર કિમત નક્કી કરવા અંગેનું
 ફોર્મ નં.૧ રજુ થયેલ છે.
 તા. ૦૩/૧૧/૨૦૦૮

સા. રજિસ્ટ્રાર જુનાગઢ

(જ. એચ. જાદવ)
 સબ રજિસ્ટ્રાર
 કોડીનાર

૧ નંબરની બુકના ૧૨૭૯ નંબરે નોંધ્યો
 તારીખ : ૦૩/૧૧/૨૦૦૮

સા. રજિસ્ટ્રાર જુનાગઢ

(જ. એચ. જાદવ)
 સબ રજિસ્ટ્રાર
 કોડીનાર

MINISTRY OF ENVIRONMENT AND FORESTS**ENVIRONMENT IMPACT ASSESSMENT NOTIFICATION S.O.60(E), dated
27/01/1994**

(incorporating amendments vide S.O. 356(E) dated 4/5/1994, S.O. 318(E) dated 10/4/1997, S.O. 319 dated 10/4/1997, S.O. 73(E) dated 27/1/2000, S.O. 1119(E) dated 13/12/2000, S.O. 737(E) dated 1/8/2001, S.O. 1148(E) dated 21/11/2001, S.O. 632(E) dated 13/06/2002)

- 1) **S.O. 60 (E)-** Whereas a notification under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 inviting objections from the public within sixty days from the date of publication of the said notification, against the intention of the Central Government to impose restrictions and prohibitions on the expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that notification was published as SO No. 80(E) dated 28th January, 1993;

And whereas all objections received have been duly considered;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs that on and from the date of publication of this notification in the Official Gazette, expansion or modernization of any activity (if pollution load is to exceed the existing one, or new project listed in Schedule I to this notification, shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Central Government in accordance with the procedure hereinafter specified in this notification;

- 2) Requirements and procedure for seeking environmental clearance of projects:

- I.(a) Any person who desires to undertake any new project in any part of India or the expansion or modernization of any existing industry or project listed in the Schedule-I shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi.

The application shall be made in the proforma specified in Schedule-II of this notification and shall be accompanied by a project report which shall, inter

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alia, include an Environmental Impact Assessment Report, Environment Management Plan and details of public hearing as specified in Schedule-IV prepared in accordance with the guidelines issued by the Central Government in the Ministry of Environment and Forests from time to time. However, Public Hearing is not required in respect of (i) small scale industrial undertakings located in (a) notified/designated industrial areas/industrial estates or (b) areas earmarked for industries under the jurisdiction of industrial development authorities; (ii) widening and strengthening of highways; (iii) mining projects (major minerals) with lease area up to twenty five hectares, (iv) units located in Export Processing Zones, Special Economic Zones and (v) modernisation of existing irrigation projects.

Provided that for pipeline projects, Environmental Impact Assessment report will not be required:

Provided further, that for pipeline and highway projects, public hearing shall be conducted in each district through which the pipeline or highway passes through.

(b) Cases rejected due to submission of insufficient or inadequate data and Plan may be reviewed as and when submitted with complete data and Plan. Submission of incomplete data or plans for the second time would itself be a sufficient reason for the Impact assessment Agency to reject the case summarily.

II. In case of the following site specific projects:

- a. mining;
- b. pit-head thermal power stations;
- c. hydro-power, major irrigation projects and/or their combination including flood control;
- d. ports and harbours (excluding minor ports);
- e. prospecting and exploration of major minerals in areas above 500 hectares;

The project authorities will intimate the location of the project site to the Central Government in the Ministry of Environment and Forests while initiating any investigation and surveys. The Central Government in the Ministry of Environment and Forests will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance shall be granted for a sanctioned capacity and shall be valid for a period of five years for commencing the construction, operation or mining.

- III. (a) The reports submitted with the application shall be evaluated and assessed by the Impact Assessment Agency, and if deemed necessary it may consult a committee of Experts, having a composition as specified in Schedule-III of this Notification. The Impact Assessment Agency (IAA) would be the Union Ministry of Environment and Forests. The Committee of Experts mentioned above shall be constituted by the Impact Assessment Agency or such other body under the Central Government authorised by the Impact Assessment Agency in this regard.
- (b) The said Committee of Experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the operations relating to the project.
- (c) The Impact Assessment Agency shall prepare a set of recommendations based on technical assessment of documents and data, furnished by the project authorities supplemented by data collected during visits to sites or factories, if undertaken and details of the public hearing.

The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the project authorities and completion of public hearing and decision conveyed within thirty days thereafter.

The clearance granted shall be valid for a period of five years for commencement of the construction or operation of the project.

- IV. In order to enable the Impact Assessment Agency to monitor effectively the implementation of the recommendations and conditions subject to which the environmental clearance has been given, the project authorities concerned shall submit a half yearly report to the Impact Assessment Agency. Subject to the public interest, the Impact Assessment Agency shall make compliance reports publicly available.
- V. If no comments from the Impact Assessment Agency are received within the time limit, the project would be deemed to have been approved as proposed by project authorities.

3) Nothing contained in this Notification shall apply to:

- a. any item falling under entry Nos. 3, 18 and 20 of the Schedule-I to be located or proposed to be located in the areas covered by the Notifications S.O. No.102 (E) dated 1st February, 1989, S.O. 114 (E)

3)

dated 20th February, 1991; S.O. No. 416 (E) dated 20th June, 1991 and S.O. No.319 (E) dated 7th May, 1992.

- b. any item falling under entry no.1,2,3,4,5,7,9,10,13,14,16,17,19,21,25,27 of Schedule-I if the investment is less than Rs.100 crores for new projects and less than Rs. 50 crores for expansion / modernization projects.
- c. any item reserved for Small Scale Industrial Sector with investment less than Rs. 1 crore.
- d. defence related road construction projects in border areas.
- e. any item falling under entry no. 8 of Schedule-I, if that product is covered by the notification G.S.R. 1037(E) dated 5th December 1989.
- f. Modernization projects in irrigation sector if additional command area is less than 10,000 hectares or project cost is less than Rs. 100 crores.

- 4) Concealing factual data or submission of false, misleading data/reports, decisions or recommendations would lead to the project being rejected. Approval, if granted earlier on the basis of false data, would also be revoked. Misleading and wrong information will cover the following:

- o False information
- o False data
- o Engineered reports
- o Concealing of factual data
- o False recommendations or decisions

SCHEDULE-I

(See paras 1 and 2)

**LIST OF PROJECTS REQUIRING ENVIRONMENTAL CLEARANCE FROM
THE CENTRAL GOVERNMENT**

1. Nuclear Power and related projects such as Heavy Water Plants, nuclear fuel complex, Rare Earths.
2. River Valley projects including hydel power, major Irrigation and their combination including flood control.
3. Ports, Harbours, Airports (except minor ports and harbours).
4. Petroleum Refineries including crude and product pipelines.
5. Chemical Fertilizers (Nitrogenous and Phosphatic other than single superphosphate).
6. Pesticides (Technical).
7. Petrochemical complexes (Both Olefinic and Aromatic) and Petrochemical intermediates such as DMT, Caprolactam, LAB etc. and production of basic plastics such as LLDPE, HDPE, PP, PVC.
8. Bulk drugs and pharmaceuticals.
9. Exploration for oil and gas and their production, transportation and storage.
10. Synthetic Rubber.
11. Asbestos and Asbestos products.
12. Hydrocyanic acid and its derivatives.
- 13 (a) Primary metallurgical industries (such as production of Iron and Steel, Aluminium, Copper, Zinc, Lead and Ferro Alloys).
(b) Electric arc furnaces (Mini Steel Plants).
14. Chlor alkali industry.
15. Integrated paint complex including manufacture of resins and basic raw materials required in the manufacture of paints.

16. Viscose Staple fibre and filament yarn.
17. Storage batteries integrated with manufacture of oxides of lead and lead antimony alloys.
18. All tourism projects between 200m—500 metres of High Water Line and at locations with an elevation of more than 1000 metres with investment of more than Rs.5 crores.
19. Thermal Power Plants.
20. Mining projects (major minerals) with leases more than 5 hectares.
21. Highway Projects except projects relating to improvement work including widening and strengthening of roads with marginal land acquisition along the existing alignments provided it does not pass through ecologically sensitive areas such as National Parks, Sanctuaries, Tiger Reserves, Reserve Forests
22. Tarred Roads in the Himalayas and or Forest areas.
23. Distilleries.
24. Raw Skins and Hides
25. Pulp, paper and newsprint.
26. Dyes.
27. Cement.
28. Foundries (individual)
29. Electroplating
30. Meta amino phenol

SCHEDULE-II

[See Sub-para I (a) of para 2]

Procedure for seeking environment clearance of projects.

1. (1) Any persons who desires to establish a thermal power plant of any category mentioned n Schedule-I, shall submit an application to the Department of the State Government dealing with the subject of environment.

(2) The application shall be made in the Form 'A' specified in Schedule-II annexed to this notification and shall be accompanied by a detailed project report which shall, inter alia, include an Environmental Impact Assessment Report and an Environment Management plant prepared n accordance with the guidelines issued by the State Department of Environment from time to time.

(3) Cases rejected due to submission of insufficient or inadequate data and Action Plans may be reviewed as and when submitted with complete data and Action Plans. Submission of incomplete data for the second time would itself be a sufficient reason for the State Government to reject the case summarily.

5) In case of the pit-head thermal power plants, the applicant shall intimate the location of the project site to the State Government while initiating any investigation and surveys. The State Government will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance will be granted for a sanctioned capacity and it will be valid for a period of five years for commencing the construction or operation of the project.

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3. (1) The applicant shall obtain No Objection Certificate from the concerned Pollution Control Board. The State Pollution Control Board shall issue No Objection Certificate to establish only after completing public hearing as specified in Schedule-IV annexed to this notification.

(2) The reports submitted with the application and No Objection Certificate from the State Pollution Control Board shall be evaluated and assessed by the State Government, in consultation with a Committee of experts which shall be constituted by the State Government as specified in Schedule-III appended to this notification.

(3) The said Committee of experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the preparations relating to the plant.

(4) The State Government Department dealing with the subject of Environment shall prepare a set of recommendations based on technical assessment of documents and data furnished by the applicant supplemented by data collected during visits to sites, if undertaken and interaction with affected population and environment groups, if necessary.

(5) The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the applicant and decision conveyed within thirty days thereafter.

(6) the environmental clearance granted shall be valid for a period of five years from commencement of the construction or operation of the project.

4. Concealing factual data or submission of false, misleading data reports, decisions or recommendations would lead to the project being rejected. Approval, if granted, earlier on the basis of false data, can also be revoked.

(FORM A)

APPLICATION FORM

1. (a) Name and Address of the project proposed :

(b) Location of the project:

Name of the Place:

District, Tehsil:

Latitude/Longitude:

Nearest Airport/Railway Station :

(c) Alternate sites examined and the reasons for selecting the proposed site:

(d) Does the site conform to stipulated land use as per local land use plan:

2. Objectives of the project:

3. (a) Land Requirement:

Agriculture Land:

Forest land and Density of vegetation.

Other (specify):

(b) (i) Land use in the Catchment within 10 kms radius of the proposed site:

(ii) Topography of the area indicating gradient, aspects and altitude:

(iii) Erodibility classification of the proposed land:

(c) Pollution sources existing in 10 km radius and their impact on quality of air, water and land:

(d) Distance of the nearest National Park/Sanctuary/Biosphere Reserve/Monuments/heritage site/Reserve Forest:

(e) Rehabilitation plan for quarries/borrow areas:

(f) Green belt plan:

(g) Compensatory afforestation plan:

4. Climate and Air Quality:

(a) Windrose at site:

(b) Max/Min/Mean annual temperature:

(c) Frequency of inversion:

(d) Frequency of cyclones/tornadoes/cloud burst:

(e) Ambient air quality data:

(f) Nature & concentration of emission of SPM, Gas (CO, CO₂, NO_x, CH_n etc.) from the project:

5. Water balance:

(a) Water balance at site:

(b) Lean season water availability;

Water Requirement:

(c) Source to be tapped with competing users (River, Lake, Ground, Public supply):

(d) Water quality:

(e) Changes observed in quality and quantity of groundwater in the last years and present charging and extraction details:

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- (f) (i) Quantum of waste water to be released with treatment details:
- (ii) Quantum of quality of water in the receiving body before and after disposal of solid wastes:
- (iii) Quantum of waste water to be released on land and type of land:

- (g) (i) Details of reservoir water quality with necessary Catchment Treatment Plan:
- (ii) Command Area Development Plan:

- 6. Solid wastes:
 - (a) Nature and quantity of solid wastes generated
 - (b) Solid waste disposal method:

- 7. Noise and Vibrations:
 - a. Sources of Noise and Vibrations:
 - b. Ambient noise level:
 - c. Noise and Vibration control measures proposed:
 - d. Subsidence problem, if any, with control measures:

- 8. Power requirement indicating source of supply: Complete environmental details to be furnished separately, if captive power unit proposed:
- 9. Peak labour force to be deployed giving details of:
 - o Endemic health problems in the area due to waste water/air/soil borne diseases:
 - o Health care system existing and proposed:
- 10. (a) Number of villages and population to be displaced:
- (b) Rehabilitation Master Plan:
- 11. Risk Assessment Report and Disaster Management Plan:
- 12. (a) Environmental Impact Assessment
- (b) Environment Management Plan:
- (c) Detailed Feasibility Report:
- (d) Duly filled in questionnaire

Report prepared as per guidelines issued by the Central Government in the MOEF from time to time:

- 13. Details of Environmental Management Cell:

I hereby give an undertaking that the data and information given above are due to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage, the

project be rejected and the clearance given, if any, to the project is likely to be revoked at our risk and cost.

Signature of the applicant
With name and full address

Given under the seal of
Organisation
on behalf of Whom the applicant is
signing.

Date:

Place:

In respect to item for which data are not required or is not available as per the declaration of project proponent, the project would be considered on that basis.

SCHEDULE-III

[See Sub. Para(2), Para 3 of Schedule- II]

COMPOSITION OF THE EXPERT COMMITTEES FOR ENVIRONMENTAL IMPACT ASSESSMENT

1. The Committees will consist of experts in the following disciplines:

- i. Eco-system Management
- ii. Air/Water Pollution Control
- iii. Water Resource Management
- iv. Flora/Fauna conservation and management
- v. Land Use Planning
- vi. Social Sciences/Rehabilitation
- vii. Project Appraisal
- viii. Ecology

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- ix. Environmental Health
 - x. Subject Area Specialists
 - xi. Representatives of NGOs/persons concerned with environmental issues.
2. The Chairman will be an outstanding and experienced ecologist or environmentalist or technical professional with wide managerial experience in the relevant development sector.
 3. The representative of Impact Assessment Agency will act as a Member-Secretary.
 4. Chairman and Members will serve in their individual capacities except those specifically nominated as representatives.
 5. The Membership of a Committee shall not exceed 15.

SCHEDULE IV

(See para 3, subparagraph (2) of Schedule- II)

PROCEDURE FOR PUBLIC HEARING

(1) **Process of Public Hearing:** - Whoever apply for environmental clearance of projects, shall submit to the concerned State Pollution Control Board twenty sets of the following documents namely: -

- i. An executive summary containing the salient features of the project both in English as well as the local language along with Environmental Impact Assessment (EIA). However, for pipeline project, Environmental Impact Assessment report will not be required. But Environmental Management Plan including risk mitigation measures is required.
- ii. Form XIII prescribed under Water (Prevention and Control of Pollution) Rules, 1975 where discharge of sewage, trade effluents, treatment of water in any form, is required.
- iii. Form I prescribed under Air (Prevention and Control of Pollution) Union Territory Rules, 1983 where discharge of emissions are involved in any process, operation or industry.

- iv. Any other information or document which is necessary in the opinion of the Board for their final disposal of the application.

(2) Notice of Publics Hearing: -(i) The State Pollution Control Board shall cause a notice for environmental public hearing which shall be published in at least two newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned. State Pollution Control Board shall mention the date, time and place of public hearing. Suggestions, views, comments and objections of the public shall be invited within thirty days from the date of publication of the notification.

- (ii) All persons including bona fide residents, environmental groups and others located at the project site/sites of displacement/sites likely to be affected can participate in the public hearing. They can also make oral/written suggestions to the State Pollution Control Board.

Explanation: - For the purpose of the paragraph person means: -

- a. any person who is likely to be affected by the grant of environmental clearance;
- b. any person who owns or has control over the project with respect to which an application has been submitted for environmental clearance;
- c. any association of persons whether incorporated or not like to be affected by the project and/or functioning in the filed of environment;
- d. any local authority within any part of whose local limits is within the neighbourhood wherein the project is proposed to be located.

(3) Composition of public hearing panel: - The composition of Public Hearing Panel may consist of the following, namely: -

- (i) Representative of State Pollution Control Board;
- (ii) District Collector or his nominee;
- (iii) Representative of State Government dealing with the subject;
- (iv) Representative of Department of the State Government dealing with Environment;
- (v) Not more than three representatives of the local bodies such as Municipalities or panchayats;
- (vi) Not more than three senior citizens of the area nominated by the District Collector.

(4) Access to the Executive Summary and Environmental Impact Assessment report:- The concerned persons shall be provided access to the

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Executive Summary and Environmental Impact Assessment report of the project at the following places, namely:-

- (i) District Collector Office;
- (ii) District Industry Centre;
- (iii) In the Office of the Chief Executive Officers of Zila Praishad or Commissioner of the Municipal Corporation/Local body as the case may be;
- (iv) In the head office of the concerned State Pollution Control Board and its concerned Regional Office;
- (v) In the concerned Department of the State Government dealing with the subject of environment.

5. Time period for completion of public hearing:

The public hearing shall be completed within a period of 60 days from the date of receipt of complete documents as required under paragraph 1.

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

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2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member - Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphta & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphta & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

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(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

By Speed Post

No. J-15012/35/2007-IA.II(M)-Part
Government of India
Ministry of Environment & Forests
(IA Division)

Paryavaran Bhavan,
C.G.O. Complex, Lodi Road,
New Delhi-110003.
Telefax: 24362434

Dated the 2nd July, 2007

CIRCULAR

Sub: Clarification regarding applicability of EIA Notification, 2006 on mining leases of 5 hectare (major minerals) and mining leases of minor minerals which have been operating before 14.9.2006 – Regarding.

Federation of Mining Associations of Rajasthan and others have raised concerns regarding applicability of EIA Notification dated 14th September, 2006 to mining leases of 5 ha for major minerals and mining leases of minor minerals which have been in operation before the said Notification coming into force. The matter has been examined in the Ministry.

It is clarified that all such mining projects which did not require environmental clearance under the EIA Notification, 1994 would continue to operate without obtaining environmental clearance till the mining lease falls due for renewal, if there is no increase in lease area and / or there is no enhancement of production. In the event of any increase in lease area and or production, such projects would need to obtain prior environmental clearance. Further, all such projects which have been operating without any environmental clearance would obtain environmental clearance at the time of their lease renewal even if there is no increase either in terms of lease area or production.

(S.K. Aggarwal)
Director

To

1. Secretary (Environment) of all State / UT Governments
Member Secretary of State / UT Pollution Control Boards / Committees
3. PS to MOS (E), PPS to Secretary (E&F), PPS to SS, PS to JS(JM)
4. All Officers of IA Division.

ઘનશ્યામસિંહ દિપસિંહ સોલંકી
તથા રાજુભાઈ હમીરભાઈ સોલંકી
રહે. "માનઘર" દેવળી રોડ, કોડીનાર,
જી.જી.નાગઢ
તા.૯/૭/૨૦૧૦

પ્રતિ,
શ્રી નાયબ વનસંરક્ષક સાહેબ
પશ્ચિમ વન વિભાગ,
જી.જી.નાગઢ.(ગુજરાત)

વિષય:— અમારી માલીકીના સર્વે નં.૩૫/ પૈકી ૨/પૈકી ૧ ગામ અરીકીયા તાલુકો
કોડીનાર ના સર્વે નંબર ગીર અભ્યારણથી કેટલા અંતરે દુર આવેલા છે
તેનું પ્રમાણપત્ર આપવા બાબત...

સવિનય સાથ જણાવવાનું કે ઉપરોક્ત બાબતે અમારે સરકારી કોર્ટના કામે સર્વે નં.૩૫/
પૈકી ૨/પૈકી ૧ સર્વે નંબર ગીર અભ્યારણ થી કેટલા દુર આવેલ છે. તેનું પ્રમાણપત્ર આપવા
વિનંતી આ અંગેની જરૂરી ફી ભરવાની થતી હોય તે અમો ભરવા સંમત છીએ તો યોગ્ય કરવા
વિનંતી.

Widmeyer
12-7-10

લી.
આપના વિશ્વાર,

G.O. Solanki
(ઘનશ્યામસિંહ દિપસિંહ સોલંકી)

રાજુભાઈ હમીરભાઈ સોલંકી
(રાજુભાઈ હમીરભાઈ સોલંકી)

નકલ રવાના:—

❖ પ્રતિ,
શ્રી રેન્જ ફોરેસ્ટ ઓફીસર
જામવાળા.

Ghanshyamsinh Dipsinh Solanki and,
Rajubhai Hamrbhai Solanki,
Residing: at "Manghar", Devdi Road,
Kodinar,
Dist. Junagadh.
Date: 09/07/2010

To,
The Dy. Forest Conservator,
West Forest Department,
Junagadh. (Gujarat)

Subject: In the matter of giving of certificate as to at
how distance the Survey No.35/paiki-2/paki-1
of our ownership situated at Village Arithiya,
Ta. Kodinar from the Gir Sanctuary.

It is respectfully to inform that, for our government
Court matter, it is requested to give the certificate as to
at how distance the Survey No.35/paiki-2/paki-1 are
situated from the Gir Sanctuary. In case any fees is
require to be paid in this regard, we are agreeable to pay
the same. So, it is requested to do the needful.

Yours faithfully,
Sd/- illegible
(Ghanshyamsinh Dipsinh Solanki)

Sd/- illegible
(Rajubhai Hamirbhai Solanki)

Copy forwarded to:

❖ The Range Forest Officer,
Jamwada.

ક્રમાંક: બ/વપસ/ટે.૬/૧૧૬૬-૭૭ ૨૦૧૦-૧૧
 નાયબ વન સંરક્ષકશ્રીની કચેરી,
 વન્યપ્રાણી વિભાગ, સાસણ-ગીર.
 તારીખ. ૧૫/૦૭/૧૦.

વિષય:- મારી માલિકીનો સર્વે નં. ૩૫/પૈકી ૨ પૈકી-૧ ગામ અરીઠીયા તાલુકો
 કોડીનારનાં સર્વે નંબર ગીર અભયારણ્યથી કેટલા અંતરે દુર આવેલા છે. તેનું
 પ્રમાણપત્ર આપવા બાબત.

સંદર્ભ:-

- (૧) ના.વ.સં.શ્રી, ગી.પ.વિ., જુનાગઢનાં પત્રાંક: બ/જમન/૪૨૩૦,
 તા.૧૪/૦૭/૧૦.
 (૨) રે.ફો.ઓ., જામવાળાનાં પત્રાંક: અ/જમન/૩૮૪, તા.૧૮/૦૭/૧૦.

આથી રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળા રેન્જ, જામવાળાને ઉપરોક્ત વિષયે જણાવવાનું કે, તેમનાં દ્વારા
 આપવામાં આવેલ જી.પી.એસ. રીડીંગ (૧) N-20°56'14.50" અને E-070°48'25.33" શ્રી ઘનશ્યામસિંહ
 દિપસિંહ સોલંકી રહે.કોડીનાર સર્વે નંબર ૩૫/પૈકી/૨ પૈકી-૧ જે અભયારણ્ય વિસ્તારથી ૫૫૦૦ મીટર દુર આવેલ છે.

તેમજ (૨) N-20°55'53.07" અને E-070°48'54.43" શ્રી રાજુભાઈ હમીરભાઈ સોલંકી રહે.કોડીનાર
 સર્વે નંબર ૪૫/પૈકી ૨ જે અભયારણ્ય વિસ્તારથી ૫૪૭૫ મીટર દુર આવેલ છે. જેની જાણ થવા સારું.

(ડો. સંદીપ કુમાર)
 નાયબ વન સંરક્ષક,
 વન્યપ્રાણી વિભાગ, સાસણ-ગીર.

પ્રતિ,
 રેન્જ ફોરેસ્ટ ઓફીસરશ્રી,
 જામવાળા રેન્જ,
 જામવાળા.

નકલ સવિનય રવાના:- નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફ જાણ સારું.

કુમાર/ડી/જમન. ૦૦૧૧ - ૨૦૧૦-૧૧
 વા. ૧૫/૦૭/૧૦

૦૧૩૫ જમ (માનવ સહુ વપાવ):

- (૧) શ્રી ઘનશ્યામ સિંહ દિપસિંહ સોલંકી રહે.કોડીનાર
 (૨) શ્રી રાજુભાઈ હમીરભાઈ સોલંકી રહે.કોડીનાર
 તરફ આપણે આરજી તા. ૧૫/૦૭/૨૦૧૦ આનવવ્ય' ૦૧૩૫/૨૧૧૨.

૦૧૩૫ (૦૧૩૫)

રેન્જ ફોરેસ્ટ ઓફીસર
 જામવાળા રેન્જ
 જામવાળા.

No.B/VPS/T.6/1006-07/2010-11

Office of the Deputy forest Conservator,
Wild-life Department, Sasan-Gir,

Date: 19/7/10

Subject: In the matter of giving Certificate as to at how distance, the Survey number 35/pakiy-2 paiki-1 of my ownership of Village Arithiya, Taluka Kodinar from the Gir Sanctuary.

Ref: (1) The letter No. B/JMN/4230 dated 14/07/10 of the Dy. Forest Conservator, Gir West Department, Junagadh.

(2) The letter No. A/JMN/384 dated 18/07/10 of the Range Forest Officer, Jamwada.

This is hereby to inform to the Range Forest Officer, Jamwada Range, Jamwada on the above subject that, the G.P.S. Reading given by them (1) N-20°56'14.50" and E-070°48'25.33" that the Survey No.35/paiki/2/ paiki-1 of Shri Ghanshyamsinh Dipsinh Solanki residing at Kodinar, is situated at a distance of 5500 meters from the Sanctuary area.

Further, (2) N-20°56'14.50" of Shri Rajubhai Hamirbhai Solanki residing at Kodinar is situated at a distance of 545 meters from Sanctuary area.

Sd/- illegible
(Dr. Sandipkumar)
Dy. Forest Conservator,
Wildlife Department, Sasan-Gir

To,
Range Forest Officer,
Jamwada Range,
Jamwada.

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb. gov. in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 3(c) & 5(4) of the Hazardous Waste (Management, Handling & Trans Boundary Movement) Rules-2008 framed under the E (P) Act-1986.

And whereas Board has received consolidated consent application vide No. 21686 dated 06/04/2011 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

TO,

M/S. MARUTI STONE CRUSHER (UNIT-2)

C/O TULSIBHAI VADVANI,

RAJMOTI SAND OFFICE,

PANI DARWAJA,, KODINAR-362720

DIST.: JUNAGADH.

1. Consent Order No.:A-42136 Date of issue:02/06/2011
2. The consent shall be valid up to 05/04/2016 for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Capacity
1	Kapachi	15000 MT/MONTH
2	Metal	
3	GRIT	

Specific Condition:-

1. Unit shall obtain NOC of Forest Department prior to establish the industry, if applicable.
2. Unit shall comply the directions given in the orders passed by Hon'ble High court with respect to mining activity.
3. **CONDITIONS UNDER THE WATER ACT:**
 - 3.1 There shall be no generation of trade effluent from the industrial plant
 - 3.2 The quantity of Sewage effluent from the industrial plant shall not Exceed 500 Lit/day.
 - 3.3 Domestic effluent shall be disposed off through septic tank/soak pit system.

Clean Gujarat Green Gujarat

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3.4 There shall be no use of fuel hence there shall be no flue gas Emission.

4. **CONDITIONS UNDER THE AIR ACT:**

4.1 The concentration of Suspended Particulate Matter in ambient air measured between 3 meters and 10 meters distance from any equipment of stone crushing unit shall not exceed **600 microgram/M³**.

4.2 The applicant shall install & operate following measures so that the emission of particulate matter shall not exceed the concentration mentioned at (4.1) above.

- a) **Water Spraying System.**
- b) **Hood for Screening Classifier & Crusher, Covers to conveyor belts**
- c) **Construction of wind breaking walls.**
- d) **Construction of Metalled Road within Premises.**
- e) **Regular Cleaning & Wetting at Ground within Premises.**
- f) **Dust Suppression System.**
- g) **Green Belt of 10-meter width all along the periphery.**

4.3 The applicant shall operate air pollution control equipment very efficiently and continuously so that the concentration of particulate matter always conforms to the standards Specified in condition no.4.1 above.

4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60 Microgram/M ³	100 Microgram/M ³
Particulate Matter- 2.5 (PM _{2.5})	40 Microgram/M ³	60 Microgram/M ³
SO ₂	50 Microgram/M ³	80 Microgram/M ³
NO _x	40 Microgram/M ³	80 Microgram/M ³

4.5 The consent to operate the industrial plant shall lapse at any time if the concentration in the ambient air is not within the tolerance limits specified in the condition no.4.1.

4.6 The consent granted shall lapse at any time if any parameters or any condition of this consent order are not complied with.

4.7 The Industry shall take adequate measures for control of noise levels from its own sources within the premises



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GUJARAT POLLUTION CONTROL BOARD 53

Paryavaran Bhavan
Sector-10-A, Gandhinagar-382 010.
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb. gov. in

so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.8 There shall be no generation no industrial wastewater & Hazardous waste from manufacturing process and other ancillary operations as per your undertaking dated 17/07/2010.

5. **GENERAL CONDITIONS: -**

- 5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 5.2 Applicant shall also comply with the general conditions given in annexure -I.
- 5.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 5.4 In case of change of ownership/management the name and address of the new ownership /partners /directors /proprietor should immediately be intimated to the Board.

For and on behalf of
Gujarat Pollution Control Board


(R. V. PATEL)
ENVIRONMENTAL ENGINEER

4 JUN 2011

NO.PC/ID 29876/CCA/JNG-307/ 82878

Issued to:

M/S. MARUTI STONE CRUSHER (UNIT-2)

SURVEY NO. 35/P2/P1,

-ON KODINAR-Alidra ROAD

VILLAGE : ARITHIYA, TA: KODINAR-362720

DIST. **Clean Gujarat Green Gujarat**

उपाबंध- VIII

पारिस्थितिक संवेदी जोन मानीटरी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

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1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना ।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए कार्यवाही किए गए मामलों का सारांश ।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संविधा के मामलों का सारांश । ब्यौरों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संविधा के मामलों का सारांश । ब्यौरों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 25th October, 2016

S.O. 3370(E).—The following draft of the notification, which the Central Government proposes to issue in exercise of the powers conferred by sub-section (1), read with clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette containing this notification are made available to the Public;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110 003, or send it to the e-mail address of the Ministry at: - eszmef@nic.in

Draft Notification

WHEREAS, the Gir National Park, the Gir Wildlife Sanctuary, the Paniya Wildlife Sanctuary and the Mitiyala Wildlife Sanctuary are situated in Junagarh and Amreli District of Gujarat (hereinafter referred to as Gir Protected Area);

AND WHEREAS, the GIR Protected Area is the home for the Asiatic Lions [*Panthera leo persica*] and is the core area supporting the Asiatic Lion Population;

AND WHEREAS, the GIR Protected Area cover a total area of 1469.99 square kilometre (Gir National Park-258.71 square kilometre; Gir Wildlife Sanctuary -1153.42 square kilometre; Paniya Wildlife Sanctuary-39.64 square kilometre and Mitiyala Wildlife Sanctuary-18.22 square kilometre);

AND WHEREAS, Gir National park is surrounded on all the sides by the Gir Wildlife Sanctuary and Paniya Wildlife Sanctuary is adjacent and surrounded by Gir Wildlife Sanctuary on three sides. Mitiyala Wildlife Sanctuary is situated at a distance of 8 Kilometres north east of Gir Wildlife Sanctuary;

AND WHEREAS, the Gir Sanctuary and National Park and Paniya Sanctuary are the single largest compact tract of forests in Saurashtra region of Gujarat;

AND WHEREAS, Natural Habitats and important Corridors present in the GIR Protected Area constitute very wide range of biodiversity and many endangered, rare and threatened species of flora and fauna;

AND WHEREAS, Nearly half of the area in Gir forests is occupied by Dry Deciduous Teak Forest. Dry deciduous scrub forests include babul, khair, babarkhair, bili, khakhara, timru, gorad, hermo, bordi, ingor etc and Dry savannah forests consist of large grassy open blanks with very sparse and poor scrub type vegetation where Shaniyar, Jinjavo and Moshti are some of the good quality palatable grasses growing in these areas;

AND WHEREAS, in Gir Coastal Zone Area, there are 14 possible riverine corridors and one non river corridor from Park and Sanctuaries to Coastal areas of Saurashtra peninsula that support natural landscape features and help to guide animal movement;

AND WHEREAS, Forest Areas outside Gir Protected Area, declared as reserve forests, protected forests, unclassified forests are important wildlife habitats or wildlife corridors;

AND WHEREAS, Non Forest Lands Adjoining the Gir Protected Area provides important habitat for the lion and associate wildlife;

AND WHEREAS, Paniya Shetrunjay Hill Zone and the Banks of the River Shetrunji, the Reserve forest as well as Protected forest patches act as important corridors for the Asiatic Lion;

AND WHEREAS, the Hilly undulating Forests and Grass Land from Mitiyala Sanctuary to Hippavadli and Shetrunji Hills is used by animals as effective corridors;

AND WHEREAS, The Gir - Girnar Corridor of hilly undulating terrain between Gir and Girnar Pass is used by lions;

AND WHEREAS, it is necessary to conserve and protect the area to the extent and boundaries of which is specified in paragraph 1 of this notification around the Park and Sanctuaries as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) read with clause (v) and clause (xiv) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of up to 17.9 kilometers from the boundary of the Mitiyala Wildlife Sanctuary, 16.3 Km from the boundary of the the Gir Wildlife Sanctuary and up to 14.98 km from the Paniya Wildlife Sanctuary of Gujarat, as Eco-sensitive Zone (hereinafter referred to as the Eco Sensitive Zone), details of which are as under, namely:-

1. Extent and Boundaries of Eco-sensitive Zone

(1) The Area of Eco-sensitive Zone is 3328.8139 Sq Km. It covers forest areas, riverine corridors, raised lands corridors and revenue areas around the Gir Wildlife Sanctuary, Gir National Park, Paniya Wildlife Sanctuary and Mitiyala Wildlife Sanctuary Region are located between latitude 20° 41' North to 21° 35' North and longitude 70° 15' East to 71° 35' East; falling in Junagadh, Gir-Somnath and Amreli districts of Gujarat State. It also include 291 villages situated in Junagadh, Visavadar, Mendarada, Maliya(Hatina), Talala, Kodinar, Una, Gir Gadhda, Jafarabad, Khambha, Savarkundala and Dhari taluka of the above three districts. The details of the area are:

Area	Square Kilometre
Riverine corridors	333.0000
Adjoining 258 villages of Gir, Paniya and Mitiyala PAs	2279.6652
33 Villages with raised lands between Gir PA and Girnar PA (Visavadar, Junagadh & Mendarada Taluka)	212.0803
Notified Reserve Forest /Protected Forest /U.C.F. around Gir PA	504.0684

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(2) Maximum and Minimum extent of the Eco-sensitive Zone is 17.9 kilometres and minimum being zero. The extent varies among the protected areas:

- I. The maximum extent of the Eco-sensitive Zone along the Gir Wildlife Sanctuary is 16.3 kilometre and the minimum being zero as it adjacent to the Paniya sanctuary;
- II. The maximum extent of the Eco-sensitive Zone along the Paniya Wildlife Sanctuary is 14.98 kilometre and the minimum being zero as it adjacent to Gir Sanctuary;
- III. The maximum extent of the Eco-sensitive Zone along the Mitiyala Wildlife Sanctuary is 17.9 kilometre and the minimum being zero as it adjacent to Gir Sanctuary.

(3) The map of Eco-sensitive Zone along with boundary details along with latitudes and longitudes are given in **Annexure I**.

(4) The Global Positioning System (GPS) Coordinates of Wildlife Sanctuary and their Eco-sensitive zone are given in **Annexure-II**.

(5) Boundary Description of the Eco-Sensitive Zone and List of Villages within the Proposed Eco-Sensitive Zone are given in **Annexure-III**.

(6) Global Positioning System Co-ordinates of the villages falling in Eco-sensitive Zone are given in **Annexure-IV**.

(7) Details of Rivers as corridor and Eco-sensitive area- 750 metre/ 500 metre/ 250 metre on either side from middle of the identified corridor rivers/ tributaries are given in **Annexure-V**.

(8) Global Positioning System Co-ordinates of River corridors are given in **Annexure-VI**.

(9) Details of land corridors and GPS Coordinates between Gir-Girnar Sanctuary-are given in **Annexure VII**.

2. Zonal Master Plan for the Eco-sensitive Zone.- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The said Plan shall be approved by the Competent Authority in the State Government.

(3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(4) The Zonal Master Plan shall be prepared in consultation with the following State Departments, for integrating the ecological and environmental considerations into the said plan:

- (i) Environment,
- (ii) Forest and Wildlife,
- (iii) Agriculture,
- (iv) Revenue,
- (v) Urban Development,
- (vi) Tourism,
- (vii) Rural Development,
- (viii) Irrigation and Flood Control,
- (ix) Municipal
- (x) Panchayati Raj
- (xi) Public Works Department,

(5) The Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.

3. **Measures to be taken by State Government.**-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.**-Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of the local residents, and for the activities listed against serial numbers 23, 30, 38 and 41 specified in column (2) of the Table in paragraph 4, namely:-

- (i) Widening and strengthening of existing roads and construction of new roads.
- (ii) Small scale industries not causing pollution,
- (iii) Rainwater harvesting, and
- (iv) Cottage industries including village industries, convenience stores and local amenities:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural Springs.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas as which are detrimental to such areas.

(3) **Tourism.**- (a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by Department of Tourism, Government of Gujarat in consultation with Department of Environment and Forest, Government of Gujarat.

(c) The activity of tourism shall be regulated as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment,

Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority, (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

- (ii) new construction of hotels and resorts shall not be permitted within the Eco-sensitive Zone;
- (iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural Heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder.

(7) **Air pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder.

(8) **Discharge of effluents.**- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and rules made thereunder.

(9) **Solid wastes.** - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* notification number S.O. 1357 (E), dated 8th April, 2016 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) The inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.**- The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the erstwhile Ministry of Environment, Forest and Climate Change *vide* Notification number G.S.R. 343 (E), dated the 28th March, 2016.

(11) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.**- All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and be regulated in the manner specified in the Table below, namely:-

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Commercial Mining, As per sub-activities described below.	(a) All new and existing (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for the domestic needs of bona fide local residents. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
1.1	Limestone Mining.	Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.2	Blacktrap quarry.	Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.3	Building limestone (quarry).	Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.4	Sand mining including gravel and kankar.	Commercial mining will be prohibited. Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.5	Soil, soft murum, hard murum.	Commercial mining will be prohibited. Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.6	Crushing plant units.	No mining and crushing shall be allowed within the Eco-sensitive Zone and no major changes in landscape shall be allowed that affects the hydrology and ecology of the region.
2.	Setting of saw mills.	No new or expansion of existing saw mills shall be permitted with in the Eco-sensitive Zone
3.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	All polluting industries will be prohibited. No new or expansion of polluting industries in the Eco-ensitive zone shall be permitted. Agro-based small scale industries, will be regulated as per applicable laws.
4	Use of polythene bags.	In select tourist areas such as Sasan, Ambardi, Chikalkuba and Tulsishyam, use of Polythene bags by shopkeepers should be strictly banned. In other areas of the Eco-sensitive Zone, it may be regulated as per the applicable laws.

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5	Use or production of any hazardous substances.	As per applicable laws.
6	Establishment of major hydroelectric project.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Setting up of Medium Density Fibreboard/ Particle Board.	Prohibited (except as otherwise provided) as per applicable laws.
9.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws
10.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
11	Commercial Helicopter Services.	Prohibited (except as otherwise provided) as per applicable laws.
12	Erection of Mobile towers.	Prohibited (except as otherwise provided) as per applicable laws.
Regulated Activities		
13	Felling of Trees	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the Central or State Act and the rules made thereunder.
14.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
15.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area except for accommodation for temporary occupation of tourists related to Eco-friendly tourism activities. Provided that, beyond one kilometer from the boundary of the protected Area or upto the extent of Eco-sensitive zone, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan.
16	Under taking other activities related to tourism like over flying the sanctuary area by hot air baloon.	Regulated as per applicable law.
17.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within One Kilometer from the boundary of the Protected Area or upto the boundary of the Eco-sensitive Zone whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their residential use including the activities listed in sub paragraph (1) of paragraph 3: Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the Competent Authority as per

		applicable rules and regulations, if any. (b) Beyond one kilometer upto the extent of Eco-sensitive Zone, construction for bonafide local needs shall be allowed and other construction activities shall be regulated as per the Zonal Master Plan.
18	Drastic Change of agricultural system.	Regulated as per applicable law
19.	Commercial water resources including ground water harvesting.	(a) The extraction of surface water and ground water shall be permitted only for <i>bona fide</i> agricultural use and domestic consumption of the occupier of the land. (b) Extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
21.	Erection of electrical cables.	Promote underground cabling. Laying of insulated overhead cable should be made for new lines and old lines may be converted into the same in a phased manner.
22.	Erection of transformers and substations.	The activity should be so planned as to minimise incidents of wildlife mortality or injury.
23.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
24	Open well, Bore, etc for agriculture or other usage.	The activity should strictly follow safety norms for humans and wildlife, including compulsory construction of well parapet. The activity should be strictly monitored by the appropriate authority.
25.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws. The speed limit of 30 km/h should be maintained for safety of wildlife
26.	Discharge of treated effluents and solid waste in natural water bodies or land area.	(a) The discharge of treated effluent and disposal of solid waste shall be regulated as per applicable laws. (b) Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
27	Air and Vehicular Pollution.	Regulated as per applicable laws.
28.	Protection of Hill Slopes and river banks.	Regulated as per applicable laws.
29.	Commercial Sign boards and hoardings.	Regulated as per applicable laws.
30.	Small scale industries not causing pollution.	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from

		indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment shall be permitted.
31.	Fencing of premises of hotels and lodges.	The height of fencing should be such that it does not hamper wildlife movement.
32.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	Regulated as per applicable laws.
33.	New Wood Based industry.	No establishment of new Wood based industry shall be permitted within the units of Eco-sensitive Zone: Provided that new Wood based industry may be set up in the Eco-sensitive Zone using 100% imported wood stock.
34.	Introduction of Exotic species.	Regulated under applicable laws. May be undertaken with the permission of Chief Wildlife Warden.
35.	Solid Waste Management.	Regulated as per applicable laws.
36.	Eco-tourism.	Regulated as per applicable laws.
Promoted Activities		
37.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted under applicable laws.
38.	Rain water harvesting.	Shall be actively promoted.
39.	Organic farming.	Shall be actively promoted.
40.	Adoption of green technology for all activities.	Shall be actively promoted.
41.	Cottage industries including village artisans, etc.	Shall be actively promoted.
42.	Use of renewable energy.	Bio gas, solar light etc. to be promoted.
43.	Agricultural operations including plantation, horticulture and orchards.	Permitted under applicable law.
44.	Agro-Forestry.	Shall be actively promoted.
45.	Environment Awareness.	Shall be actively promoted.

5. Eco-sensitive Zone Monitoring Committee:-

(1) The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following namely:-

- (a) Additional Chief Secretary, Forests & Environment Department- Chairman
- (b) Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Worden, Gujarat-Member
- (c) A representative of the Ministry of Environment, Forest & Climate Change, Government of India -Member;
- (d) One representative of Non Governmental Organizations working in the field of environment to be nominated by the Government of India - Member;
- (e) Regional Officer, Gujarat State Pollution Control Board, - Member;

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- (f) Senior Town Planner of the area - Member;
- (g) A representative of the Department of Forest and Environment, Government of Gujarat - Member;
- (h) One expert in the area of ecology and environment to be nominated by the Ministry of Environment, Forest & Climate Change, Government of India - Member;
- (i) Collector of the concerned district - Member;
- (j) District Development Officer of the concerned district - Member;
- (k) Deputy Conservator of Forests, concerned Division - Member;
- (l) Member of State Biodiversity Board-Member;
- (m) Chief Conservator of Forests, Wildlife Circle, Junagadh - Member Secretary.

Terms of Reference

- (2) The tenure of the Monitoring committee is for three years;
 - (3) The Monitoring Committee shall monitor the compliance of the provisions of this notification.
 - (4) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
 - (5) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
 - (6) The Member Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.
 - (7) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (8) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden in the state as per proforma given at **Annexure VIII**
 - (9) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
6. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
7. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

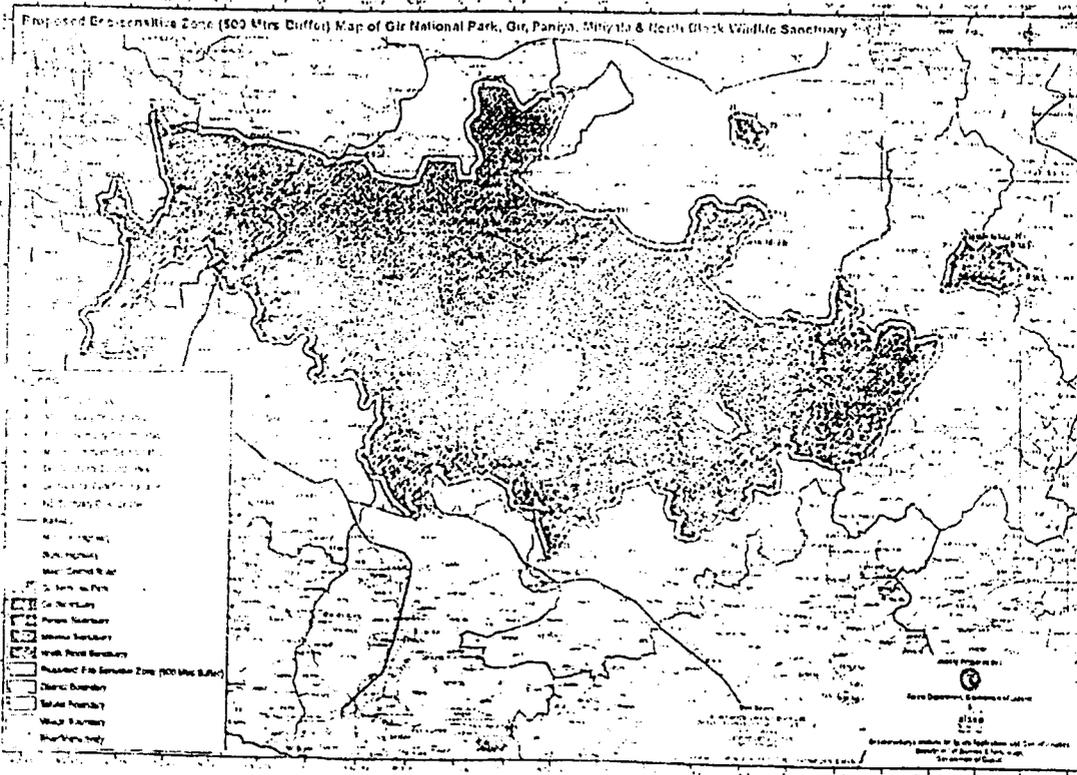
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Dr. T. CHANDINI, Scientist 'G'



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**PROPOSAL
FOR
DECLARATION OF ECO-SENSITIVE
ZONE AROUND
GIR NATIONAL PARK & SANCTUARY
AND PANIYA & MITIYALA
WILDLIFE SANCTUARIES**



Gujarat Forest Department

PROPOSAL, FOR DECLARATION OF ECO-SENSITIVE ZONE
AROUND GIR, PANIYA AND MITIYALA WILDLIFE
SANCTUARIES

1. BACKGROUND

1.1 IBWL Decision:

1.1.1 During the XXI meeting of the Indian Board for Wildlife held on 21st January 2002, a 'Wildlife Conservation Strategy-2002' was adopted wherein point no. 9 envisaged that "lands falling within 10 Kms of the boundaries of National Parks and Sanctuaries should be notified as eco-fragile zones under section 3 (v) of the Environment (Protection) Act and Rule 5 Sub rule (viii) & (x) of the Environment (Protection) Rules."

1.1.2 The Additional Director General of Forests (WL), vide his letter dated 6th February 2002, had requested all the Chief Wildlife Wardens for listing out such areas within 10 Kms of the boundaries of National Park and Sanctuaries and furnish detailed proposal for their notification as eco-sensitive area under the Environment (Protection) Act, 1986.

1.1.3 In response, some of the State Governments had raised concern over applicability of the 10 Kms range from the Protected Area boundary and informed that most of the human habitation and other areas including important cities in these States would come under the purview of eco-sensitive zone and will adversely affect the development.

1.2 National Wildlife Action Plan (2002-2016)

1.2.1 The National Wildlife Action Plan (NWAP) 2002-2016 indicates that "*Areas outside the protected area network are often vital ecological corridor links and must be protected to prevent isolation of fragments of biodiversity which will not survive in the long run. Land and water use policies will need to accept the imperative of strictly protecting ecologically fragile habitats and regulating use elsewhere.*"

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Therefore, the Central Government can restrict areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards [Section 3(2) (v)]

2.3 Section 5(1) of the Environment (protection) Rules, 1986 (EPR), states that the central government "shall prohibit or restrict the location of industries and carrying on certain operations or processes on the basis of considerations like the biological diversity of an area (clause v) maximum allowable limits of concentration of pollutants for an area (clause ii) environmentally compatible land use (clause vi) proximity to protected areas (clause viii).

3. PURPOSE FOR DECLARING ECO-SENSITIVE ZONES

The purpose of declaring Eco-sensitive Zones around National Parks and Sanctuaries is to create some kind of "Shock Absorber" for the Protected Areas. They would also act as a transition zone from areas of high protection to areas involving lesser protection. As has been decided by the National Board for Wildlife, the activities in the Eco-sensitive zones would be of a regulatory nature rather than prohibitive nature, unless and otherwise so required.

4. EXTENT OF ECO-SENSITIVE ZONES

4.1 Many of the existing Protected Areas have already undergone tremendous development in close vicinity to their boundaries. Some of the Protected Areas are actually lying in the urban setup (Eg. Grindy National Park, Tamil Nadu, Sanjay Gandhi National Park, Maharashtra, etc). Therefore, defining the extent of eco-sensitive zones around Protected Areas will have to be kept flexible and Protected Area specific. The width of the Eco-sensitive Zone and type of regulation will differ from Protected Area to Protected Area. However, as a general principle the width of the Eco-sensitive Zone could go up to 10 Kms around a Protected Area as provided in the Wildlife Conservation Strategy-2002.

4.2 In case where sensitive corridors, connectivity and ecologically important patches, crucial for landscape linkage, are even beyond 10 kms width, these should be included in the Eco-sensitive Zone.

4.3 Further, even in context of a particular Protected Area, the distribution of an area of Eco-sensitive Zone and the extent of regulation may not be uniform all around and it could be of variable width and extent.

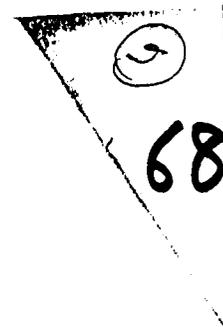
5. NEED FOR GUIDELINES

5.1 As has been indicated vide para 1.4 above, Hon'ble Supreme Court has vide their order dated 4th December 2006 directed all the State/Union Territory Governments to forward proposals for declaration of eco-sensitive zones around its Protected Areas.

5.2 In this context, it is pertinent to note here that Hon'ble Supreme Court vide their judgment dated 3rd December 2010 in the case relating to the construction of park at NOIDA near Okhla Bird Sanctuary filed by Shri Anand Arya & Anr vs. Union of India (LA. Nos 2609-2610 of 2009) in Writ Petition (Civil) No.202/1995, had noted that the State Government of Uttar Pradesh had not declared Eco-sensitive zones around its Protected Areas as the Government of India had not issued any guidelines in this regard.

5.3 The Ministry of Environment & Forests had set up a committee under the Chairmanship of Shri Pronab Sen for identifying parameters for designating Ecologically Sensitive Areas in India. The said Committee had identified parameters for declaration of specific units of land/water etc as Ecologically Sensitive Zones based on parameters like richness of flora & fauna; slope; rarity & endemism of species in the area; origins of rivers etc. However, these parameters do not apply to the Eco-sensitive zones in the instant context, i.e around Protected Areas. In the instant case, the Eco-sensitive zones are meant to act as a "Shock absorbers" / "Transition zone" to the Protected Areas by regulating and managing the activities around such Protected Areas.

In light of the above-narrated provisions and statutory requirements, proposal for declaring eco-sensitive area around Gir, Paniya, Mitiyala Wildlife Sanctuaries and Gir National Park as core area is prepared and submitted as under:



The requirement of such a zone to act as a shock absorber:

The Gir Protected Area [PA] System comprises of the following PAs:

1. The Gir National Park 258.71 Km².
2. The Gir Sanctuary 1153.42 Km².
3. The Paniya Sanctuary 39.64 Km².
4. The Mitiyala Sanctuary 18.22 Km².

Besides, above stated PAs, 397.97 Km² Forest Land of different legal types are adjoining to the Gir PA System and under the management of the Wildlife Circle, Junagadh for the purpose of the Wildlife Conservation. These area are the home for the Asiatic Lions (*Panthera leo persica*) that lives in Meta Population. Of the above stated areas, the Gir Sanctuary and National Park and Paniya Sanctuary are the single largest compact tract of forests in Saurashtra region of Gujarat State in India, which covers a total area of over 1469.99 Km² (Gir National Park and sanctuary -1412.13 Sq.km + Paniya Wildlife Sanctuary-39.64 Sq.km.+ Mitiyala Wildlife Sanctuary-18.22). It is the Core Area supporting the Core Asiatic Lion Population with Girnar Sanctuary, Mitiyala Sanctuary, Forests and Grass Lands acting as Satellite Areas supporting Satellite Lion Populations of the Lion Meta Population. The Asiatic Lion Population as per the May-2015 estimation, coordinated by the Gujarat Forest Department, is as under:

Sr.No	Areas	Cubs	Sub-adult			Adult		Total
			Male	Female	Unidentified	Male	Female	
1	Gir National Park & Sanctuary & adjoining areas	84	18	14	0	69	119	304
2	Girnar Sanctuary	11	01	02	0	05	14	33
3	Mitiyala Sanctuary	0	0	0	0	05	03	08
4	Paniya Sanctuary	0	01	01	0	02	07	11
5	South Western Coast (Sutrapada- Kodinar - Una -Verval)	14	01	01	0	04	12	32
6	South Eastern Coast (Rajula -Jafrabad- Nageshree	03	02	02	02	02	07	18
7	Savarkundla, Liliya and its adjoining areas of Amreli	24	07	07	07	11	24	80
8	Bhavanagar District	04	02	01	04	11	15	37
	Total	140	32	28	13	109	201	523

These populations which are present outside the Gir PA can be termed as a sink population formed by absorbing dispersing Lion population from the Core Population. The exchange of gene among these populations and with source population of Gir PA is essential for long term conservation of this species from genetic point of view, as lion population of Gir has already passed through a bottleneck and the present population is built from very few individuals left during the late nineteenth century. The absence of gene exchange among these populations may cause further inbreeding depressions and extinction vortex.

The movement of the animals between the PA and other areas usually takes place through specific routes technically known as corridors. These corridors may be man made forests, cultivated areas, scrub forests on hills and undulating landscape or vegetated banks of existing rivers and *nallahs*. With the increase in human activity in Gir and the onset of industrialization the landscape of the area may change. Mining outside Gir especially between Gir and the coast has been increasing at steady pace. Hence, it is essential in this particular case to safe guard the existing and probable river corridors for long-term conservation of Asiatic lions.

With a view to safe guard the protected areas, the Indian Board for Wildlife decided to declare Eco- Sensitive areas and directed the concerned states for the same. The meeting of the state authorities of Gujarat held on 28 June, 2002(WLP/102002-576-GI, Gandhinagar 29/7/2002) to discuss the issue, with specific reference to Gir PA, decided that the areas of satellite population of the lions and corridors connecting those areas with Gir PA may be declared as Eco-sensitive areas. The proposal in this regard had been submitted but meeting held on 28/11/2016 under the chairmanship of the Hon. Minister of Tribal Development and Forest and the information received vide letter No: WLP/32/B/6692-95/2016-17 Dt. 07/12/2016 of PCCF, Wildlife, Gujarat State, Gandhinagar. As per the information the Eco Sensitive Zone for Gir, Paniya, Mitiyala Wildlife Sancturries and Gir National Park decided to minimum 100 Meters and maximum 500 Meters from the boundry of the Protected Areas with exclusion of gantial area and no reverine corridor is mentioned. According to this decision, the revised proposal is submitted below:

7. THE BROAD BASED THEMATIC ACTIVITIES TO BE INCLUDED IN THE MASTER PLAN FOR THE REGION:

The following activities are being carried out:

- Protection of wildlife, natural habitat and corridors.
- Enforcement of anti-poaching measures and strategies in the entire eco-sensitive zone.
- Wildlife habitat improvement and management activities.
- Wildlife health and population management - vaccination of domestic cattle.
- Ecological monitoring and research.
- Socio-economic strategy - implementation of village level eco-development activities for reduction of dependency of local people on protected areas.
- Undertaking of large-scale environmental education and awareness campaigns through workshops and nature education camps.

8. DETAILS OF LAND USE PATTERN OF THE REGION WITHIN THE PROPOSED ECO-SENSITIVE ZONE:

- Main land use is agriculture/horticulture with irrigation facilities. Main cropping pattern includes groundnut in monsoon, cotton and wheat in winter and groundnut and fodder crops in summer. Sugarcane as annual crop is also very common. However, horticulture is fast replacing agriculture, due to the good market price and export potential of Kesar mangoes. Irrigation facility is inadequate in northern and eastern parts of proposed eco-sensitive zone.
- Stall-feeding is practiced on limited scale for domestic animals only, whereas most of the cattle depend on gaucher, wasteland and reserve and protected forests for grazing. There is a constant pressure on the proposed eco-sensitive zone from these cattle for grazing.
- Industrial development has taken place during past along the coastal belt near Gir and many industrialists have plans to set up industries. The Andhra Government

- Hotel and hospitality industry
- Mango processing units
- Milk processing units
- Diamond sharpening and polishing units etc.

The different category of mines operating in the proposed Eco-sensitive zone are as follows:

- Blacktrap Quarry units
- Building Limestone (quarry)
- Sand Mining including gravel and kankar units
- Soil, Soft Murrum, Hard Murrum supply units
- Crushing plant units

10. NATURAL HABITATS AND IMPORTANT CORRIDORS PRESENT IN THE PROTECTED AREA AND THE PROPOSED ECO-SENSITIVE ZONE:

According to Champion and Seth's revised classification of Forest Types, 1965, Gir PA fall under the type SA/Cla, i.e., very dry teak forests. Teak occurs mixed with dry deciduous species. The degradation stages of these sub-types are also met within this tract as under:

- (i) Dry Deciduous Teak Forest: Nearly half of the area in Gir forests is occupied by this type. Teak forms about 10 to 30 percent of the total growing stock in these areas with 45 to 70 teak trees per ha. Teak bearing areas are mainly confined in the western part of Gir forests. Since, the crop in the past has been worked under 'coppice with reserves' system, the existing growth is of coppice origin, except a few plantations carried out in the past. These plantations were also undertaken as per the prescriptions of Acharyas Plan only after 1957-58. Having been carried out in a scattered manner, the results are not too encouraging. Natural



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5. Non Forest Lands Adjoining the Gir PAs

Village areas and its wastelands are extensively used by wild animals. Also the area allotted to the Tulsishyam temple trust and having forests and wildlife eco-system similar to Gir and which provides important habitat for the lion and associate wildlife, is also an important wildlife habitat. These areas are proposed as Eco-sensitive areas. Besides Tulsishyam, Bhaniya revenue village is completely surrounded by Gir PA and therefore, the same is also proposed as Eco-sensitive area under this category. The list of villages falling within this category is given as Annexure-I. There are 114 villages adjoining to the Gir PA, Paniya Sanctuary and Mitiyala Sanctuary including Tulsishyam Temple land and the Gantol of the revenue villages has been excluded from the Eco Sensitive provisions.

In line with the guidelines issued by Ministry of Environment and Forests in this regard, the respective committees had categorized the activities under three heads (Prohibited, Regulated with safeguards and permitted) is given as Annexure-II is maintained. Map showing the Eco Sensitive Zone is given as Annexure-III. The GPS coordinates of 114 villages of Eco Sensitive Zone are given as Annexure-IV. The GPS coordinates of Gir Sanctuary are given as Annexure - V. The GPS coordinates of Paniya Sanctuary are given as Annexure - VI and the GPS coordinates of Mitiyala Sanctuary are given as Annexure - VII.

6. THE BEST METHODS FOR MANAGEMENT OF THE ECO-SENSITIVE ZONES:

The management Plan for Gir PAs and adjoining forest areas is in vogue. As per the prescription of the Management Plan, the prescriptions are being adopted.

Wildlife protection measures have been made more effective.

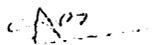
- More importance has been given to habitat improvement activities and increasing prey base population in deficient areas around PAs.
- Effective measures are being taken to minimize man animal conflict and crop depredation through preventive and rapid rescue operations and erection of subsidized fencing around agricultural fields.
- Eco-development Committees have been formed and working through participatory mode in Greater Gir region, including Eco-sensitive zone.



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regeneration of teak is almost absent. Only in areas where soil and moisture conditions are favourable, well stocked, good quality teak is found with mature trees having an average height of 15 to 20 m (All India Quality III/IV). In the remaining open and poor areas where the soil is shallow, teak is found with mature trees having an average height of about 10m (All India Quality IV). Area under the former is about 25 percent that of the latter. Trees in poor areas are mostly branchy and crooked. Old trees are stunted mainly because of poor edaphic conditions, erratic rains and past mal-treatment. This is attributed also to the fact that after repeated coppicing, the present root stock has lost the vigour, resulting in deterioration of the crop.

- (ii) Dry deciduous scrub forests - This type is a degraded stage of the forests type SC3 i.e. southern dry mixed deciduous forests. It consists mainly of thorny scrub forests. Species commonly met with are babul, khair, babarkhair, bili, khakhara, thuru, gorad, hermo, bordi, ingor etc. The density varies from 0.1 to 0.2. However, in depression it goes upto 0.3. Sprinkling of stunted and mal-treaned teak is occasionally met within dense areas.
- (iii) Dry savannah forests - Thorn forest on further deterioration have resulted into savannah forests. They consist of large grassy open blanks with very sparse and poor scrub type vegetation. Both annual and perennial grasses are found in these areas. Shantiyar, Jinjaro and Moshli are some of the good quality palatable grasses growing in these areas.


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BOUNDARY DESCRIPTION OF THE PROPOSED ECO-SENSITIVE ZONE
AND LIST OF VILLAGES WITHIN THE PROPOSED ECO-SENSITIVE
ZONE:

List of villages within the proposed eco-sensitive zone:-

Sr. No.	District	Taluka	Village	Non Forest Area (Ha)	Notified Forest Area (Ha)	*Village Area (Ha)
1	Junagadh	Visavadar	Kalsari	110.64	0.00	110.64
2	Junagadh	Visavadar	Kalavad	17.51	0.00	17.51
3	Junagadh	Visavadar	Jetalvad	39.59	60.17	99.76
4	Junagadh	Visavadar	Vekariya	83.14	0.00	83.14
5	Junagadh	Visavadar	Lalpur	330.44	1.24	331.68
6	Junagadh	Visavadar	Govindpara	184.45	0.00	184.45
7	Junagadh	Visavadar	Monpari Moti	66.72	0.00	66.72
8	Junagadh	Visavadar	Limadhra	123.72	126.32	250.04
9	Junagadh	Visavadar	Haripur	62.19	42.55	104.74
10	Junagadh	Visavadar	Khanbha Gir	146.73	0.00	146.73
11	Junagadh	Visavadar	Piyava Gir	211.56	14.85	226.41
12	Junagadh	Visavadar	Prempara	114.05	34.96	149.01
13	Junagadh	Visavadar	Ravani Mundliya	22.98	249.76	272.74
14	Junagadh	Visavadar	Rajpara	285.63	117.57	403.20
15	Junagadh	Visavadar	Dudhala	184.82	0.00	184.82
16	Junagadh	Visavadar	Javaldi	57.99	140.48	198.47
			Total	2042.17	787.90	2830.07
17	Junagadh	Mendarda	Moti Khadiyar	101.20	0.00	101.20
18	Junagadh	Mendarda	Nataliya	57.62	87.68	145.30
19	Junagadh	Mendarda	Itali	153.16	0.00	153.16
20	Junagadh	Mendarda	Kenadipur	25.93	0.00	25.93
21	Junagadh	Mendarda	Amibala	0.00	64.21	64.21
22	Junagadh	Mendarda	Dedakiya	11.87	0.00	11.87
23	Junagadh	Mendarda	Timbi	45.74	66.42	112.16
24	Junagadh	Mendarda	Malanka	72.16	389.05	461.21
25	Junagadh	Mendarda	Karsangathi	4.37	217.12	221.49
26	Junagadh	Mendarda	Gundiya	73.87	42.71	116.58
27	Junagadh	Mendarda	Amrapur	0.87	45.47	46.34
28	Junagadh	Mendarda	Ranidhar	106.82	175.22	282.04
29	Junagadh	Mendarda	Gadakiya	44.80	0.14	44.94
30	Junagadh	Mendarda	Surajgad	26.47	0.17	26.64
31	Junagadh	Mendarda	Najapur (Chhatariya)	37.05	1.85	38.91
32	Junagadh	Mendarda	Sasan	6.87	0.00	6.87
33	Junagadh	Mendarda	Bhalchhal	206.15	147.95	354.10
34	Junagadh	Mendarda	Haripur	212.06	109.14	321.20
			Total	1187.01	1347.13	2534.14
35	Junagadh	Molia	Jalondar	237.00	0.00	237.00

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37	Amali	Mala	Deygam	214.80	1.01	215.81
37	Amali	Mala	Lajudi-Gir	188.77	5.50	194.27
			Total	640.57	6.51	647.08
38	Gir Somnath	Talala	Chitrod	122.36	19.46	141.82
39	Gir Somnath	Talala	Bhojde	236.25	154.55	390.80
40	Gir Somnath	Talala	Hiranvel	73.52	83.35	156.87
41	Gir Somnath	Talala	Chltravad	64.99	38.87	103.86
42	Gir Somnath	Talala	Lushala	3.78	49.30	53.08
43	Gir Somnath	Talala	Rasulpura	197.39	0.00	197.39
44	Gir Somnath	Talala	Jasapur	166.27	215.63	381.90
45	Gir Somnath	Talala	Jepur	132.50	73.29	205.79
46	Gir Somnath	Talala	Bakula Dhanej	70.73	55.03	125.76
47	Gir Somnath	Talala	Vadla	119.62	255.35	374.97
48	Gir Somnath	Talala	Bamonasa	198.79	213.11	411.90
49	Gir Somnath	Talala	Javantri	100.98	27.03	128.01
			Total	1487.18	1184.97	2672.15
50	Gir Somnath	Kodinar	Valadar	233.10	0.00	233.10
51	Gir Somnath	Kodinar	Ghantvad	41.58	53.36	94.94
52	Gir Somnath	Kodinar	Harmadiya	24.35	14.45	38.80
			Total	299.02	67.81	366.83
53	Gir Somnath	Gir Gadhda	Pichhvi	28.78	107.67	136.45
54	Gir Somnath	Gir Gadhda	Vadli	427.86	0.00	427.86
55	Gir Somnath	Gir Gadhda	Kansariya	225.45	0.00	225.45
56	Gir Somnath	Gir Gadhda	Jamwala	158.66	113.33	271.99
57	Gir Somnath	Gir Gadhda	Bhakra	121.20	80.26	201.46
58	Gir Somnath	Gir Gadhda	Thordi	233.22	0.00	233.22
59	Gir Somnath	Gir Gadhda	Nili	175.93	2.78	178.71
60	Gir Somnath	Gir Gadhda	Sonariya	36.58	0.00	36.58
61	Gir Somnath	Gir Gadhda	Motisar	57.36	0.00	57.36
62	Gir Somnath	Gir Gadhda	Nagadiya	225.20	0.00	225.20
63	Gir Somnath	Gir Gadhda	Kodiya	259.46	0.00	259.46
64	Gir Somnath	Gir Gadhda	Rasulpura	110.72	93.23	203.95
65	Gir Somnath	Gir Gadhda	Babariya	154.56	50.10	204.66
66	Gir Somnath	Gir Gadhda	Fareda	60.87	160.18	221.05
67	Gir Somnath	Gir Gadhda	Gir Gadhda	82.32	21.82	104.14
68	Gir Somnath	Gir Gadhda	Itvaya	166.01	170.22	336.23
69	Gir Somnath	Gir Gadhda	Sanesri	88.96	0.00	88.96
70	Gir Somnath	Gir Gadhda	Khilavad	339.07	0.00	339.07
71	Gir Somnath	Gir Gadhda	Fatsar	1.11	0.00	1.11
72	Gir Somnath	Gir Gadhda	Ugla	12.77	0.00	12.77
73	Gir Somnath	Gir Gadhda	Tulsishyam	641.39	0.00	641.39
			Total	3607.49	799.59	4407.09
74	Amali	Dhari	Monvel	93.70	0.00	93.70
75	Amali	Dhari	Dhari	35.36	0.00	35.36
76	Amali	Dhari	Khicha	114.80	12.66	127.26

77	Amreli	Dhari	Amaratpur	27.98	45.91	73.89
78	Amreli	Dhari	Jira	112.87	56.42	169.29
79	Amreli	Dhari	Sarasiya	595.34	97.68	693.02
80	Amreli	Dhari	Facharia	55.77	0.00	55.77
81	Amreli	Dhari	Govindpur	0.35	72.50	72.85
82	Amreli	Dhari	Dalkhaniya	1.73	0.00	1.73
83	Amreli	Dhari	Chanchai	371.50	0.37	371.87
84	Amreli	Dhari	Paniya Dungri	204.12	17.03	221.15
85	Amreli	Dhari	Kolda	113.79	0.00	113.79
86	Amreli	Dhari	Shemardi	63.27	62.31	125.58
87	Amreli	Dhari	Krangsa	24.00	107.37	131.37
88	Amreli	Dhari	Ravna	204.34	0.00	204.34
89	Amreli	Dhari	Matan mala	11.07	120.88	131.95
90	Amreli	Dhari	Karamdedi	159.75	52.80	212.55
91	Amreli	Dhari	Jahvadi	222.93	140.40	363.33
92	Amreli	Dhari	Dadhala	138.89	13.84	152.73
93	Amreli	Dhari	Gadhniya	109.34	81.91	191.25
94	Amreli	Dhari	Parla	94.00	285.06	379.06
			Total	2754.71	1167.14	3921.86
95	Amreli	Savar kundla	Mithiyala	557.39	65.18	623.57
			Total	557.39	66.18	623.57
96	Amreli	Khambha	Vanhiya	8.59	0.00	8.59
97	Amreli	Khambha	Bhad	186.90	0.00	186.90
98	Amreli	Khambha	Dhari Nani	0.18	0.00	0.18
99	Amreli	Khambha	Lasa	114.61	0.00	114.61
100	Amreli	Khambha	Tantanva	91.65	0.00	91.65
101	Amreli	Khambha	Naradi	139.42	0.00	139.42
102	Amreli	Khambha	Chhalayali	90.52	0.00	90.52
103	Amreli	Khambha	Khasbha	194.59	0.00	194.59
104	Amreli	Khambha	Pipalava	277.54	40.59	318.13
105	Amreli	Khambha	Gajardi	327.56	5.77	333.33
106	Amreli	Khambha	Chhaladiya	131.50	55.43	186.93
107	Amreli	Khambha	Elahiya	149.86	48.80	198.66
108	Amreli	Khambha	Khassonar	188.50	35.88	224.38
109	Amreli	Khambha	Borala	122.66	1.76	124.42
110	Amreli	Khambha	Babarpur	97.31	5.62	102.93
111	Amreli	Khambha	Kantala	80.08	3.83	83.91
112	Amreli	Khambha	Chakrava	81.30	0.00	81.30
113	Amreli	Khambha	Dhundhavana	129.20	0.00	129.20
114	Amreli	Khambha	Pachapachiya	96.06	0.00	96.06
			Total	2508.03	197.68	2705.71
			Grand Total	15033.59	5624.92	20758.50

Note: Approximate Village area excluded the Gantal area.

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Abstract of Villages with Taluka and Districts						
Sr. No.	District	Taluka	Village No.	Non Forest Area (Ha)	Notified Forest Area (Ha)	*Village Area (Ha)
1	Junagadh	1. Visavadar	16	2042.17	787.90	2830.07
	Junagadh	2. Mendarda	18	1187.01	1347.13	2534.14
	Junagadh	3. Malia	3	640.57	6.51	647.08
2	Gir					
	Somnath	4. Talala	12	1487.18	1184.97	2672.15
	Gir					
	Somnath	5. Kodinar	3	299.02	67.81	366.83
3	Gir					
	Somnath	6. Gir Gadhdha	21	3607.49	799.59	4407.09
	Amreli	7. Dhari	21	2754.71	1167.14	3921.86
	Amreli	8. Savar kundla	1	557.39	66.18	623.57
	Amreli	9. Khambha	19	2503.03	197.68	2705.71
		Total	114	15083.59	5624.92	20708.50

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Annexure - II

Identification of Activities					
A broad list of activities which could be prohibited, regulated and permitted is given in the table below.					
Sr. No.	Activity	Prohibited	Regulated	Permitted	Remarks
1	Commercial Mining				As per sub-activities described below
1.1	Limestone Mining	Y			Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.2	Blacktrap quarry	Y			Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.3	Building limestone (quarry)	Y			Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.4	Sand mining including gravel and kankar	Y*	Y**		Y* Commercial mining will be prohibited. Y** Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.5	Soft, soft marl, hard marl	Y	Y**		Y* Commercial mining will be prohibited. Y** Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.6	Crushing plant units	Y			No mining and crushing shall be allowed within the Eco-sensitive Zone and no major changes in landscape shall be allowed that affects the hydrology and ecology of the region.
2	Felling of trees		Y		With permission from competent authority
3	Setting of saw mills	Y			As per Hon'ble Supreme Court Guidelines

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	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.)	Y		All polluting industries will be prohibited except agro-based small scale industries, which will be regulated as per Govt regulations
5	Establishment of hotels and resorts		Y	All the legally permitted hospitality units present in the Eco Sensitive Zone will be allowed to operate. As per approved master plan, which takes care of wildlife habitats allowing no restriction on movement of wild animals in accordance with the existing GR of Govt. of Gujarat?
6	Commercial use of firewood		Y	For hotels and other business related establishment
7	Drastic change of agriculture systems		Y	To meet the residential needs of the local residents due to the natural growth of existing local population, strictly limited conversion of agricultural lands may be permitted, with the prior approval of the State Government
8	Commercial use of natural water resources including ground water harvesting		Y	As per approved master plan, which takes care of habitats allowing no restriction on movement of wild animals
9	Final firmness of major hydroelectric project	Y		
10	Protection of electrical cables		Y	Prohibit underground cabling where feasible.
10.1	Protection of electrical cables		Y	Laying of insulated overhead cable should be made compulsory for new lines and old lines may be converted into the same in a phased manner. Also, the practice of providing electricity for agriculture at night hours should be actively discouraged.
10.2	Protection of transformers and substations		Y	The activity should be so planned as to minimise incidents of wildlife mortality or injury.

11	Ongoing agriculture and horticulture practices by local communities			Y	However, excessive expansion of some of these activities should be regulated as per the master plan
11.1	Open well, Bore, etc for agriculture or other usage		Y		The activity should strictly follow safety norms for humans and wildlife, including compulsory construction of well parapet. The activity should be strictly monitored by the appropriate authority.
12	Rain Water harvesting			Y	Should be actively promoted
13	Fencing of premises of hotels and lodges		Y		The height of fencing should be such that it doesnot hamper wildlife movement
14	Organic farming			Y	Should be actively promoted
15	Use of polythene bags by shopkeepers	Y*	Y**		*In select tourist areas such as Sasan, Ambardi, Chikalkuba and Tulsishyam, use of Polythene bags by shopkeepers should be strictly banned. ** In other areas of the ecosensitive zone, it may be regulated as per the existing Government norms.
16	Use of renewable energy sources			Y	Should be actively promoted
17	Widening of roads		Y		This should be done with proper EIA, required clearances such as wildlife clearance and FCA and mitigation measures, as per existing norms.
18	Movement of vehicular traffic at night		Y		The speed limit of 30 Km/h should be maintained for safety of wildlife
19	Introduction of exotic species		Y		May be undertaken with the permission of CWLW.
20	Use or production of any hazardous substances	Y			As per Govt Norms

Annexure - V

GPS Coordinates of Gir Wildlife Sanctuary

GPS ID	Latitude	Longitude
GS01	21°17'42.87"N	70°31'25.46"E
GS02	21°16'50.05"N	70°32'4.48"E
GS03	21°16'24.96"N	70°37'18.13"E
GS04	21°15'33.78"N	70°42'9.71"E
GS05	21°14'36.29"N	70°48'11.96"E
GS06	21°19'35.46"N	70°48'26.26"E
GS07	21°19'5.88"N	70°53'0.03"E
GS08	21°15'54.48"N	70°51'41.60"E
GS09	21°15'47.05"N	70°49'30.80"E
GS10	21°11'54.89"N	70°49'25.69"E
GS11	21°12'52.65"N	70°55'19.34"E
GS12	21°11'29.27"N	70°59'57.37"E
GS13	21°12'50.63"N	71° 3'48.72"E
GS14	21°10'7.27"N	71° 0'20.97"E
GS15	21° 7'53.49"N	71° 5'1.71"E
GS16	21° 9'42.42"N	71° 7'43.45"E
GS17	21° 6'44.61"N	71°12'57.31"E
GS18	21° 3'32.17"N	71°10'50.96"E
GS19	21° 0'41.97"N	71° 8'30.26"E
GS20	21° 1'4.67"N	71° 4'6.25"E
GS21	20°56'55.12"N	71° 0'5.29"E
GS22	20°59'37.58"N	70°57'20.96"E
GS23	20°55'57.50"N	70°52'17.63"E
GS24	20°59'50.33"N	70°48'55.72"E
GS25	20°57'47.77"N	70°45'14.96"E
GS26	21° 3'38.54"N	70°43'15.09"E
GS27	21° 7'11.57"N	70°36'58.26"E
GS28	21°11'34.78"N	70°34'22.70"E
GS29	21° 5'35.87"N	70°30'24.87"E
GS30	21° 5'46.23"N	70°27'55.69"E
GS31	21°11'16.21"N	70°30'5.10"E
GS32	21°14'20.78"N	70°29'25.18"E
GS33	21°13'46.29"N	70°32'29.55"E

GPS Coordinates of North Block, Gir Wildlife Sanctuary

GPS ID	Latitude	Longitude
1	21° 17' 52.896" N	71° 2' 6.546" E
2	21° 17' 49.200" N	71° 3' 1.550" E
3	21° 16' 38.739" N	71° 3' 20.366" E
4	21° 17' 1.896" N	71° 2' 15.182" E

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Annexure - VI

GPS Coordinates of Paniya Wildlife Sanctuary

GPS ID	Latitude	Longitude
PS01	21°15'56.47"N	70°49'43.59"E
PS02	21°15'52.45"N	70°51'0.06"E
PS03	21°14'43.01"N	70°50'1.22"E
PS04	21°13'38.55"N	70°51'29.96"E
PS05	21°12'46.47"N	70°54'53.41"E
PS06	21°11'30.72"N	70°53'23.67"E
PS07	21°10'15.23"N	70°51'13.95"E
PS08	21°12'13.30"N	70°49'31.84"E
PS09	21°14'1.75"N	70°48'18.16"E

Annexure - VII

GPS Coordinates of Mitiyala Wildlife Sanctuary

GPS ID	Latitude	Longitude
MS01	21°11'50.93"N	71°14'34.88"E
MS02	21°11'58.85"N	71°15'41.32"E
MS03	21°11'43.21"N	71°16'51.57"E
MS04	21°11'5.76"N	71°16'20.24"E
MS05	21°10'21.31"N	71°17'36.63"E
MS06	21°9'28.94"N	71°16'23.04"E
MS07	21°9'45.13"N	71°15'51.94"E
MS08	21°9'47.60"N	71°14'51.03"E
MS09	21°9'33.53"N	71°13'25.51"E
MS10	21°10'49.70"N	71°13'46.11"E



Regional Office
Gujarat Pollution Control Board

Opp. Saint Anne's Church Station Road, Junagadh

Ph: (0285) 2651506

Fax: (0285) 2651503

Website: www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 framed under the E (P) Act-1986.

And whereas Board has received consolidated consent renewal application ID: 127549, dated: 10/01/2018 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

Maruti Stone Crusher (Unit-2),

Survey no. 35/P2/P1,

On Kodinar - Alidra Road, Village: Arithiya, Tal: Kodinar,

Dist: Gir Somnath.

1. Consent Order No.: AW-27312, date of Issue: 31/01/2018.
2. The consent shall be valid up to 31/03/2021 for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products.

Sr. No.	Product	Max. Quantity
1	Kapachi, Grit & Metal	15000 MT/Month

SPECIFIC CONDITIONS:

1. Unit shall strictly comply undertaking submitted with application regarding raw material (Black Stone) purchase from which mines is having valid Consolidated Consent and Authorization (CCA) of the board.
 2. Industry shall obtain the raw material "Black Trap" from the mining lease holders, who have obtained Environment Clearance as per E.I.A. notification 2006, lease from concerned authority and Consolidated Consent and Authorization of the Board.
- 3.0 CONDITIONS UNDER THE WATER ACT: -**
- 3.1 There shall be no generation of industrial wastewater from manufacturing activity and other ancillary industrial operations.
 - 3.2 Quantity of the sewage effluent from the factory shall not exceed 0.5 kL/Day & shall be disposed off through septic tank/ soak pit system.
- 4.0 CONDITIONS UNDER THE AIR ACT: -**
- 4.1 There shall be no use of fuel hence there shall be no flue gas emission

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- 4.2. The concentration of Suspended Particulate Matter in ambient air at a distance of 3 to 10 meters from crusher shall not exceed 600 mg/NM³.
- 4.3. The applicant shall install & operate following Air pollution control measures so that the emission of particulate matter shall not exceed the concentration mentioned at (4.2) above.
- Covered dust dome shall be provided in the unit.
 - Crusher shall be covered and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/loading/unloading activity.
 - Screen classifier shall be adequately covered by G.I. Sheets to prevent the emission into the atmosphere due to screening/grading activity.
 - All conveyor belts shall be adequately covered by G.I. Sheet/ M.S. sheet only.
 - Regular wetting of roads and ground shall be carried out to suppress the ground level dust within the premises and also to control the air borne dust emission due to wind velocity.
 - All approach roads and ramps shall be metalled.
 - Construction of wind breaking wall shall be provided surrounding the stone crusher unit.
 - Green belt shall be developed along the periphery.
- 4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT	
	Annual, $\mu\text{g}/\text{m}^3$	24 Hrs Average, $\mu\text{g}/\text{m}^3$
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.5 The applicant shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition no. 4.2 and 4.4 above.
- 4.6 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition no.4.2 and 4.4 above.
- 4.7 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 5.0 **GENERAL CONDITIONS: -**
- 5.1 Any change in personnel, equipment or working condition/location as mentioned in the consents form/order should immediately be intimated to this Board.
- 5.2 Applicant shall also comply with the general conditions as given in Annexure-1 (whichever is applicable).

Outward No. 1121/2018

- 5.3 The board reserves the right to review and / or revoke the consent and / or make variations in the conditions which the board deems fit in accordance with section 27 of the 'Act'.
- 5.4 In case of change of ownership/ management the name and address of the new owners/ partners/ directors/ proprietor should immediately be intimated to the board.
- 5.5 The consent granted shall lapse at any time of any parameters or any conditions of this Consent Order are not complied with.
- 5.6 Applicant shall strictly adhere to undertaking given by them that they are not covered under the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- 5.7 Rules & Regulations shall be bound & applicable as framed from time to time by the State/ Central Govt. Automatically with the applicability of the conditions as mentioned in it.
- 5.8 Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- 5.9 Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.

This Document is digitally signed by

(M. R. Macwana)
REGIONAL OFFICER

NO. GPCB/RO/CCA-JNG-1114/ID: 29876/

Issued to:

Maruti Stone Crusher (Unit-2),

Survey no. 35/P2/P1,

On Kodinar – Alidra Road, Village: Arithiya, Tal: Kodinar,

Dist: Gir Somnath.

OUTWARD NO: 11224, 21/03/2018